MASTER TRUST LIMITED

Regd. Office : SCO 19, Master Chambers, Feroze Gandhi Market, Ludhiana (Punjab)
(CIN : L65991PB1985PLC006414), E-mail Id : secretarial@mastertrust.co.in,
website : www.mastertrust.co.in, Tele. No. : 0161-5043500 / 5043513

Extract of Audited Financial Results for the Quarter and Financial Year ended 31.03.2023

(Rs. In Millions)

Sr. no.	Particulars	Standalone			Consolidated		
		Quarter Ended		Year Ended	Quarter Ended		Year Ended
		31.03.2023	31.03.2022	31.03.2023	31.03.2023	31.03.2022	31.03.2023
		AUDITED	AUDITED	AUDITED	AUDITED	AUDITED	AUDITED
1	Total Income from operations	22.7	12.6	108.6	910.6	810.9	3393.0
2	Net Profit /(Loss) from ordinary activities after finance costs but before Exceptional Items	12.2	2.2	47.3	215.9	187.7	847.0
3	Net Profit /(Loss) Before Tax (after exceptional items and / or extraordinary items)	12.2	2.2	47.3	215.9	187.7	847.0
4	Net Profit /(Loss) After Tax (after exceptional items and / or extraordinary items)	10.6	71	56.8	166.5	141.2	658.9
5	Other Comprehensive Income (after tax)	104.1	-1.5	468.1	-13	-105.1	8.7
6	Total Comprehensive Income/ (Loss) for the period (comprising of Profit / Loss) for the period (after tax) and Other Comprehensive Income (after tax)	114.7	5.6	524.9	153.5	36.1	667.6
7	Paid-up Equity Share Capital (Face value of Rs.5/- each)	109.2	109.2	109.2	109.2	109.2	109.2
8	Other Equity (excluding Revaluation Reserve) as per the audited balance sheet.						
9	Earning per Equity Share (FV Rs.5/- per share) (not annualised)						
	a) Basic	0.5	0.3	2.6	7.7	6.5	30.3
	b) Diluted	0.5	0.3	2.6	7.7	6.5	30.3

Note :- The above is an extract of detailed format of Quarterly / Annual financial Results filed with Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly / Annual Financial Results are available on the website of BSE Limited (www.bseindia.com) and on the company's website (www.mastertrust.co.in)

FOR MASTER TRUST LIMITED
Sd/-
HARJEET SINGH ARORA
MANAGING DIRECTOR
DIN : 00063176

Place: Ludhiana
Dated: 26.05.2023

POONAWALLA FINCORP LIMITED

(FORMERLY KNOWN AS MAGMA FINCORP LTD.)
Registered Office : 201 AND 202, 2nd FLOOR, AP81, KOREGAON PARK ANNEX, MUNDHWA, PUNE - 411 036, MAHARASHTRA
Office Unit : POONAWALLA FINCORP LTD, SCO 75, 2ND FLOOR, PHASE 9, MOHALI - 160062

E-AUCTION SALE NOTICE

Sale of secured immovable asset under the
Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002
(hereinafter referred to as "the Act")

Notice is hereby given to the public in general and to the Borrowers/Co-Borrowers/Guarantors in particular that the under mentioned properties mortgaged to Magma Fincorp Ltd. has now been renamed as Poonawalla Fincorp Ltd. vide Certificate of Incorporation. The possession of which had been taken by the respective Authorised Officer of the company under section 13(4)/14 of the Act, will be sold through e-Auction as per the terms mentioned below for the recovery of company's outstanding dues with applicable interest, charges and costs etc.

The property described is being sold on "AS IS WHERE IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" under the Rule 8 & 9 of the Security Interest (Enforcement) Rules (hereinafter referred to as the Rules) :

1. Name of Borrowers/ Co-Borrowers/Guarantors 2. Demand Notice date 3. Total Dues + Interest from	Description of Property & Nature of Property	1. Date & Time of E-Auction 2. Last Date of Submission of EMD (Earnest Money Deposit) 3. Date and time of Inspection of Property	1. Reserve Price (In lakhs) 2. EMD Amount (In lakhs)
JAGDISH **M S JAGDISH AND SONS** **ROSHNI DEVI** **2. Notice Date : 20.11.2021** **3. Loan No.: HL/0035/H/13/000037** **4. Total Dues :** Rs. 33,65,402/- (Rupees Thirty Three Lakh Sixty Five Thousand Four Hundred Two only) payable as on 19.11.2021 along with interest @ 15.80% till the realization.	ALL THAT PIECE AND PARCEL OF MORTGAGE PROPERTY OF KHEWAT NO. 134, KHATONI NO. 283 TA 316 & KHEWAT NO. 141, KHAIRATI ROAD OFFICER COLONY, FATEHABAD FATEHABAD PIN 125050	**1. Date & Time of E Auction** 29.06.2023 (11 AM- 2 PM) **2. Last Date of Submission of EMD (Earnest Money Deposit)** 27.06.2023 Before 5 PM **3. Date and time of Inspection of Property** 22.06.2023 (11AM – 4 PM)	**1. Reserve Price** (In lakhs) : Rs. 47,69,818/- (Rupees Forty Seven Lakhs Sixty Nine Thousand Eight Hundred Eighteen only) **2. EMD Amount** (In lakhs) : Rs. 4,76,982/- (Rupees Four Lakhs Seventy Six Thousand Nine Hundred Eighty Two only)

The intending bidders are advised to visit the Branch and the properties put up on Auction, and obtain necessary information regarding charges, encumbrances. The purchaser shall make his own enquiry and ascertain the additional charges, encumbrances and any third party interests and satisfy himself/herself/itself in all aspects thereto. All statutory dues like property taxes, electricity dues and any other dues, if any, attached to the property should be ascertained and paid by the successful bidder(s)/prospective purchaser(s). The bidder(s)/ prospective purchaser(s) are requested, in their own interest, to satisfy himself/herself/itself with regard to the above and the other relevant details pertaining to the above mentioned property/Properties, before submitting the bids.

TERMS AND CONDITIONS OF E AUCTION SALE:

1. The auction/sale will be Online e-auction/Bidding through website **https://123done.in** on the date as mentioned in the table above with Unlimited Extension of 5 minutes. The interested bidders are required to register themselves with the portal and obtain login ID and Password well in advance, which is mandatory for e-bidding, from auction service provider) M/s Augeo Asset Management, H-182, Sector 63, NOIDA 201301 No. +91 7428993244/+91 7428695102/E-mail id : shekhar.s@cartradeexchange.com. Please note that Prospective bidders may avail online training on e-auction from them only. The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of by way of NEFT/RTGS/DD in the account of "Poonawalla Fincorp Ltd.", Bank- ICICI BANK LTD. CC Account No. 000651000350 and IFSC Code- ICIC0000006, 20, R. N. Mukherjee Road, Kolkata - 700001 drawn on any nationalized or scheduled Bank on or before 27.06.2023 and register their name at **https://123done.in** and get user ID and password free of cost and get training on e-Auction from the service provider. After their Registration on the web-site, the intending purchaser/bidder is required to get the copies of the following documents uploaded, E-mail and sent self-attested hard copy to (respective Manager Poonawalla Fincorp Ltd.) **Mr. Rajesh Bhatia, Address : Poonawalla Fincorp Ltd., SCO 75, 2nd Floor, Phase-9, Mohali : 160062, Mobile No. 6284419316, E-mail ID: rajesh.bhatia1@poonawallafincorp.com**.
2. Online E-auction participation is mandatory in the auction process by making application in prescribed format which is available along-with the offer/tender document on the website. Bidders are advised to go through the website **https://123done.in** for detailed terms and conditions of auction sale before submitting their bids and taking part in e-auction sale proceedings. Online bidding will take place at web-site of organization as mentioned hereinabove, and shall be subject to the terms and conditions contained in the tender/e-auction document. The Tender Document and detailed Terms and Conditions for the Auction may be downloaded from the website **https://123done.in** in or the same may also be collected from the concerned Branch office of Poonawalla Fincorp Ltd. A copy of the Bid form along with the enclosure submitted online (also mentioning UTR Number) shall be submitted to Concern Manager Poonawalla Fincorp Ltd. (Formerly Known as Magma Fincorp Ltd.). A copy of the Bid form along with the enclosure submitted online (also mentioning UTR Number) shall be sent over to Concern **Mr. Rajesh Bhatia, Address : Poonawalla Fincorp Ltd, SCO 75, 2nd Floor, Phase-9, Mohali-160062, Mobile No. 6284419316, E-mail ID: rajesh.bhatia1@poonawallafincorp.com** at Poonawalla Fincorp Ltd. (Formerly Known as Magma Fincorp Ltd.), on or before date and time mentioned above.
3. For further details and queries, contact Authorised officer, name **Mr. Rajesh Bhatia Mobile No. +91 6284419316**.
4. Due Care has been taken to include adequate particulars of Secured Assets in the Schedule hereinabove. The Authorised Officer shall not be answerable/responsible for any error, misstatement or omission in this proclamation.
5. The Secured Asset shall be sold above the Reserve Price only. Auction shall commence at one increment above the Reserve Price and bidders shall be free to bid among themselves by improving their offer with minimum incremental amount Rs. 10,000/- (Rupees ten thousand only).
6. Only those bidders holding valid user ID and Password and confirmed payment of EMD through NEFT/RTGS shall be permitted to participate in the online e-auction. The Authorised Officer reserves the right to accept or reject any or all bids at any time without assigning any reason. Further, the Authorised Officer reserves the right to postpone or cancel or adjourn or discontinue the e-Auction or vary the terms of the e-Auction at any time before conclusion of the e-Auction process, without assigning any reason whatsoever and his decision in this regard shall be final.
7. The sale shall be confirmed in favour of the purchaser /bidder who has offered the highest sale price in his bid/ tender/ offer to the Authorised officer, however, the sale shall be subject to confirmation by the secured creditor only.
8. The Earnest Money Deposit (EMD) of the successful bidder shall be retained/adjusted towards part sale consideration. The EMD shall not bear any interest. The successful bidder shall have to deposit 25% of sale price, adjusting the EMD already paid, on the same day or not later than next working day, upon the acceptance of bid price by the Authorised officer. In case of failure to deposit the said amount as stipulated, the amount deposited so far (in form of EMD or otherwise) shall be forfeited by the Company and the Authorised Officer shall be free sell the properties once again.
9. Mere deposit of 25 % of the Sale Price shall not entitle the successful bidder to get the sale confirmed in his favour. Sale shall be subject to confirmation by the Authorised Officer/Secured Creditor.
10. After depositing of 25% of the sale price as per above terms, the balance 75% of sale price shall be paid on or before 15th day of sale confirmation or within such extended period as agreed upon in writing by and solely at the discretion of the Secured Creditor the Company. In case of default in payment by the successful bidder as mentioned hereinabove, the amount already deposited by the bidder shall liable to be forfeited and property shall be put to re-auction and defaulting borrower shall have no claims/rights in respect of property and/or amount in any manner.
11. If the dues of the Company together with all costs, charges and expenses incurred by them or part thereof as may be acceptable to the "Poonawalla Fincorp Ltd" or PFL (Formerly known as Magma Fincorp Ltd. or MFL) are tendered by/on behalf of the Borrowers and/or Guarantors, at any time before the date of confirmation of e-Auction, the sale of asset may be cancelled.
12. All statutory dues/attendant charges/other dues including registration charges, stamp duty, taxes etc. shall have to be borne by the purchaser only.
13. The Sale Certificate shall be issued in the same name in which the Bid is submitted.
14. The Authorised Officer or the "Poonawalla Fincorp Ltd." or PFL shall not be responsible for any charge, lien, encumbrances, or any other dues to the government and/or third party claims etc. in respect of property/ies being E-Auctioned, the intending Bidder is advised to make their own independent inquiries regarding the encumbrances on the property including statutory liabilities arrears of property tax, electricity dues/charges/lien etc. such liabilities/encumbrances shall be borne by the Purchaser/s only.
15. The bidders should ensure proper internet connectivity, power back-up etc. The "Poonawalla Fincorp Ltd." or PFL /Authorised Officer/ online Auction service provider shall not be liable for any disruption due to internet failure, power failure or technical reasons or reasons/contingencies affecting the e-Auction.
16. The EMD of the unsuccessful bidders shall be returned within the 15 days working days on the closure of the auction sale proceedings without any interest thereon. The said bidders shall not raise any claim whatsoever in nature in this regard.
17. The Offers/bids that are not duly filled up or not accompanied by the EMD and required documents or Offers received after the date and time prescribed hereinabove or as mentioned in the auction sale notice, shall be considered or treated as invalid offer/bid, and accordingly shall be summarily rejected and the applicant/bidder shall have no claim against the Poonawalla Fincorp Ltd. (Formerly known as Magma Fincorp Ltd.) or against Authorised officer in this regard.
18. The Authorised officer reserves the right to reject any or all the bids without furnishing any reasons thereof. No Claim can be made against the Company or the Authorised Officers with respect to such a decision.
19. The intending bidder(s) out of his/her/their own free WILL, volition and discretion is/are participating in the e-Auction proceeding without any undue influence from any of the officials of the Poonawalla Fincorp Ltd./PFL (Formerly known as Magma Fincorp Ltd.) and is/are fully aware about the consequences of such e-Auction. The intending bidder shall have no recourse against the PFL or the Authorised Officer in this regard and shall not be entitled for any refund of the deposited amount except hereinabove expressly provided or regarding interest on the said amount.
20. In case the date of deposit of EMD & e-Auction date is declared holiday then the date shall be automatically extended to very next working day.

STATUTORY 30 DAYS NOTICE UNDER SARFAESI ACT, 2002

21. The Borrower(s)/Guarantor(s) are hereby notified to pay the sum mentioned above along with upto dated interest and ancillary expenses before the date of e-Auction, failing which the Secured Asset/Property shall be auctioned/sold and balance dues, if any, shall be recovered with interest and cost.

Authorised Officer
Poonawalla Fincorp Limited
(Formerly Known as Magma Fincorp Limited)

Place : Fatehabad
Dated : 27.05.2023

POSSESSION NOTICE - (for immovable property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the borrowers / co-borrowers mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under with interest thereon.

"The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower clears the dues of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s) Karnal BRANCH	Description of secured asset (immovable property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Vinay Kumar, Mrs. Neetu & Om Parkash Car Seat Cover (**Prospect No. 872189**)	All that piece and parcel of : Shop no. 31, Land Area 199.98 sq. ft., Carpet Area 219 sq. ft., Built-Up Area 265.98 sq. ft., Super Built-Up Area 265.98 sq. ft., comprised in Khewat no. 2250, Khatoni no. 2540, Khasra no. 215/90/1/3 (0-7), 215/90/3 (7-14), Kitte 2 Rakba 8 Kanal 1 Marla its 7/1449 share i.e. 7 Sarsai, Darran Kalan, Geeta Colony, Thanesar, Kurukshetra, Haryana, India-136118	**Rs. 21,70,045/-** (Rupees Twenty One Lakh Seventy Thousand Forty Five Only)	14-Mar-2023	24-May-23

For further details please contact to Authorised Officer at Branch Office: Karnal - SCO - 408, GF, Mugal Canal, Karnal, Haryana - 132001/or Corporate Office: Plot No. 98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.

Place: Karnal Date: 27/05/2023 **Sd/- Authorised Officer, For IIFL Home Finance Limited**

For All Advertisement Booking
Call : 0120-6651214

RITESH INTERNATIONAL LIMITED

CIN: L15142PB1981PLC004736 Registered Office: Momnabad Road, Village Akbarpura, (Ahmedgarh) District Sangrur, Punjab -148021.
Phone Number: 0161-5059126. Email : rajiv_ritesh2007@rediffmail.com
Website: https://www.riteshinternationalltd.com/Email : cs_riteshinternational@yahoo.com

Extracts of Standalone Audited Financial Results for the Quarter / Year ended 31st March, 2023

S. No	Particulars	Quarter ending 31.03.2023	Year Ended Figures 31.03.2023	Corresponding 3 months ended in the previous year 31.03.2022 (Quarterly)
1	Total Income from operations	1976.45	12664.36	4713.74
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	-129.33	224.76	286.27
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	-179.5	171.85	286.27
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	-171.03	105.32	216.27
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) & Other Comprehensive Income (after tax)]	-171.03	105.32	216.27
6	Equity Share Capital	855.28	855.28	855.28
7	Reserves (excluding Revaluation Reserve as shown in Audited Balance Sheet of the previous year)	982.11	982.11	844.18
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)			
	Basic : Diluted :	-2.00 -2.00	1.23 1.23	2.53 2.53

Note: a) The above is an extract of the detailed format of Quarterly / Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly / Annual Financial Results are available on the websites of the BSE (www.bseindia.com) and on the company's website (www.riteshinternationalltd.com). b) The above Audited Standalone Financial Results have been reviewed by Audit Committee and thereafter approved by the Board of Directors at their respective meeting held on 25th May, 2023 . c) The above mentioned values are in Lakhs (Except for Earning per Share which is in Rupees) d) There is only one Segment, namely, Non edible Oils, which is the primary reportable segment

By the order of Board of Directors
For Ritesh International Limited
Sd/-
(Rajiv Arora)
DIN: 00079838 (Managing Director)

Place : Ahmedgarh
Date : 25.05.2023

PRIMO CHEMICALS LTD.

(Formerly known as Punjab Alkalies & Chemicals Ltd.)
CIN: L24119CH1975PLC003607
Regd. Office: SCO 125-127, Sector 17-B, Chandigarh 160 017, Tel No. 0172-4072515, Email: secretarial@primochemicals.in, Website: www.primochemicals.in

Extracts of Audited Financial Results for the Quarter and Year Ended 31st March, 2023 (Rs. In Lacs)

Sr. No.	Particulars	STANDALONE					CONSOLIDATED				
		Quarter Ended 31.03.2023 (Audited)	Quarter Ended 30.12.2022 (Unaudited)	Quarter Ended 31.03.2022 (Audited)	Financial Year Ended 31.03.2023 (Audited)	Financial Year Ended 31.03.2022 (Audited)	Quarter Ended 31.03.2023 (Audited)	Quarter Ended 30.12.2022 (Unaudited)	Quarter Ended 31.03.2022 (Audited)	Financial Year Ended 31.03.2023 (Audited)	Financial Year Ended 31.03.2022 (Audited)
1	Total Income from operations (Net)	14779.98	18764.29	16107.24	70737.70	45406.79	14779.98	18764.29	16107.24	70737.70	45406.79
2	Other Income	736.39	475.00	487.38	2616.25	1515.40	736.39	475.00	487.38	2616.25	1515.40
3	Total Income	15516.37	19239.29	16594.62	73353.95	46922.19	15516.37	19239.29	16594.62	73353.95	46922.19
4	Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary items)	2509.39	4157.97	5318.65	18649.80	7553.50	2509.39	4157.97	5318.65	18649.80	7553.50
5	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	2509.39	4157.97	5318.65	18649.80	7553.50	2509.39	4157.97	5318.65	18649.80	7553.50
6	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	1746.88	2915.00	4215.01	13398.20	5672.13	1746.88	2915.00	4215.01	13398.20	5672.13
7	Total Comprehensive Income for the period (comprising profit/(loss) and other comprehensive income (after tax)	1716.21	2938.77	4135.34	13275.80	5971.02	1729.43	3026.79	4384.78	13617.31	6220.00
8	Paid up Equity Shares Capital	4846.86	4846.86	4846.86	4846.86	4846.86	4846.86	4846.86	4846.86	4846.86	4846.86
9	Face Value (In Rs.)	Rs.2/-	Rs.2/-	Rs.2/-	Rs.2/-	Rs.2/-	Rs.2/-	Rs.2/-	Rs.2/-	Rs.2/-	Rs.2/-
10	Reserves excluding Revaluation Reserves	-	-	-	32283.67	18960.89	-	-	-	32874.16	19209.87
11	Earnings/(Loss) per Share each (Rs.):										
	a) Basic	0.72*	1.20*	1.74*	5.53	2.50	0.73*	1.24*	1.84*	5.67	2.61
	b) Diluted	0.72*	1.20*	1.74*	5.53	2.50	0.73*	1.24*	1.84*	5.67	2.61

*Not Annualised

Notes: 1. The above results have been reviewed by the Audit Committee and thereafter approved by the Board in its meeting held on 26th May, 2023. 2. The above is an extract of the detailed format of Standalone and Consolidated Audited Financial Results for Quarter and Year ended 31st March, 2023 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone and Consolidated Audited Financial Results for the Quarter and Year ended 31st March, 2023, is available on the BSE Limited's Website i.e. www.bseindia.com and Company's Website i.e. www.primochemicals.in 3.The figures of last quarter are the balancing figures between audited figures in respect of the full financial year ended 31st March, 2023 and unaudited published year to date figures upto the 3rd quarter ended 31st December, 2022, which were subject to limited review. 4.The figures of the previous period have been regrouped/ reclassified, wherever necessary.

For and on behalf of the Board
Sd/-
(Naveen Chopra)
Managing Director

Place : Chandigarh
Date: May 26, 2023

"IMPORTANT"
Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

State Bank of India

Branch Office :- Talai Bazar Branch (03191) Kaithal-136027, Tel: 01746-231148, Email: Sbi.03191@sbi.co.in

(RULE - 8 (1) POSSESSION NOTICE) (For Immovable Property)

Whereas, the Authorized Officer of the **State Bank of India, Talai Bazar Branch. Kaithal,** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, and in exercise of powers conferred under section 13(12) read with relevant Rule of the Security Interest (Enforcement) Rules 2002, issued the **Demand notice dated 23.03.2022** calling upon, **1. Sh. Narinder Kumar (Borrower), S/o Sh. Sohan Lal, R/o H. No. 793/19, Subhash Nagar, Devigarh Road, Kaithal 136027, 2. Sh. Sohan Lal (Guarantor), S/o Sh. Harnam Singh, R/o H. No. 793/19. Subhash Nagar, Devigarh Road, Kaithal- 136027, 3. Sh. Gian Singh S/o Sh. Babu Ram, R/o Subhash Nagar, Devigarh Road, Kaithal-136027,** to repay the amount mentioned in the notice being **Rs 349617/- (RS. THREE LAKH FORTY NINE THOUSAND SIX HUNDERED SEVENTEEN ONLY)** along with future interest and other charges accrued thereon from 22.03.2022, less recovery if any. within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers, and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on this day of **24th May of the year 2023.**

The owners occupiers of the property are directed to hand over the vacant possession within 30 days of this notice to avoid use of force or other measures with the assistance of District Magistrate under section 14 of the Act. The owners/ occupiers may please note that after 30 days from the date of this notice, property may be auctioned.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount of **Rs 349617/- (RS. THREE LAKH FORTY NINE THOUSAND SIX HUNDERED SEVENTEEN ONLY) along with interest and other charges thereon from 22.03.2022**

Description of Immovable Property

Equiuible Mortgage of residential property bearing MCK no. 684/23, measuring 6.94 marlas (210 sq- yards), situated at Subhash Nagar. Kaithal, purchased by Sh. Narinder Kumar s/o Sh. Sohan Lal vide sale deed no. 3195/1 dt. 19.07.2004 registered in the office of Sub Registrar Kaithal and bounded as under: East: Property of Sh. Sanjiv, West: Property of Sh. Karamveer, North: Street, South: Property of Other.

Date : 26/05/2023 **Place : Kaithal** **AUTHORISED OFFICER, STATE BANK OF INDIA**

केनरा बैंक Canara Bank

Canara Bank : Parao Chowk, Branch Hisar (8579)

POSSESSION NOTICE [SECTION 13(4)] (For Immovable property)

Whereas: The undersigned being the Authorized Officer of the **Canara Bank** under the **Securitization and Reconstruction of Financial Assets and Enforcement of Security interest Act, 2002** and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security interest (Enforcement) Rules, 2002 issued a **Demand Notice dated. 22.11.2022** calling upon the Borrower **Mrs. Shanti W/o Sh. Ramesh Kumar and Mr. Vikash Kumar S/o Sh. Ramesh Kumar R/o H. No-19, W. No-7, New Geeta Colony Mirzapur Road, Hisar-125001** to repay the amount mentioned in the notice being **Rs. 5,23,126.00/- (Rupees Five Lakh Twenty Three Thousand One Hundred Twenty Six only)** outstanding as on 22.11.2022 plus further interest together with all costs, charges, expenses within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sub Section (4) Section 13 of the Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this **25th May of the Year 2023.**

The Borrower/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property/ies will be subject to the charge of **Canara Bank, Parao Chowk Branch, Hissar** for an amount of **Rs. 5,23,126.00/- (Rupees Five Lakh Twenty Three Thousand One Hundred Twenty Six only)** as on 22.11.2022 plus further interest together with all costs, charges, expenses till date of payment. The Borrowers attention is invited to provision of sub- section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Movable and Immovable Property/ies

EMT in the name of Mrs. Shanti W/o Sh. Ramesh Kumar of One House measuring 100.98 sqs yds being one Plot No. 19 and bounded as under : East : Danda 41'6" Plot No.20, West: Danda 41'6" Plot No.18, North:Danda 22' Road, South: Danda 22' Property of others Situated at New Geeta Colony, Mirjapur Road, Hisar Security Interest ID : 400007375509

Name Of Owner

Smt Shanti W/o Sh Ramesh Kumar, R/o Gali no 13 ward no 12 Kumahar Dharamshala 12 Qtr Road Shiv Nagar, Hisar .

Dated: 25.05.2023 **Place: Hisar** **Authorized Officer, Canara Bank**

State Bank of India

Branch Office :- Talai Bazar Branch (03191) Kaithal-136027, Tel: 01746-231148, Email: Sbi.03191@sbi.co.in

(RULE - 8 (1) POSSESSION NOTICE) (For Immovable Property)

Whereas, the Authorized Officer of the **State Bank of India. Talai Bazar Branch, Kaithal** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act-2002, and in exercise of powers conferred under section 13(12) read with relevant Rule of the Security Interes (Enforcement) Rules 2002, issued the **demand notice dated 18.01.2022** calling upon, **1. Smt. Gurmeet Kaur (Borrower), w/o Sh. Joginder Singh, r/o H. No. 131/4, Mahadev Colony, Kaithal-136027, 2 Sh. Joginder Singh (Co-Borrower), s/o Sh. Piara Singh. rio H. No. 131/4, Mahadev Colony, Kaithal- 136027**, to repay the amount mentioned in the notice being **Rs 843036 (RS. EIGHT LAKH FORTY THREE THOUSAND THIRTY SIX ONLY)** along with future interest and other charges accrued thereon from 17.01.2022, less recovery if any, within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers, and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on this day of **24th May of the year 2023.**

The owners occupiers of the property are directed to hand over the vacant possession within 30 days of this notice to avoid use of force or other measures with the assistance of District Magistrate under section 14 of the Act. The owners/ occupiers may please note that after 30 days from the date of this notice, property may be auctioned.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount of **Rs 843036 (RS. EIGHT LAKH FORTY THREE THOUSAND THIRTY SIX ONLY) along with interest and other charges thereon from 17.012022**

Description of Immovable Property

Equitable Mortgage of residential property bearing MCK no. 131/4, measuring 60 sq yards, situated at Mahadev Colony, Patti Afghan. Kaithal, purchased by Smt, Gurmeet Kaur w/o Sh. Joginder Singh vide sale deed no 5454/1 d. 16.12.2008 registered in the office of Sub Registrar Kaithal and bounded as under:- East: Gale, West: Land of others, North: Property of Sh. Jai Kishan, South: Property of Sh. Bhagwat.

Date : 26/05/2023 **Place : Kaithal** **AUTHORISED OFFICER, STATE BANK OF INDIA**

TATA CAPITAL HOUSING FINANCE LTD

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013. CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Amount as per Demand Notice	Date of Possession
9901824	**Late Mrs. Somvati Gupta W/o Late Mr. Radhe Lal Gupta Through her Legal Heirs (as Borrower) and R.L. Traders Through its Proprietor – (As Co Borrower) and Mr. Hari Om Gupta S/o Mr. Radhe Lal Gupta – (As Co Borrower / Legal Heir) and Mrs. Kamlesh Gupta D/o Late Mr. Radhe Lal Gupta, Mrs. Shailesh Kumari D/o Late Mr. Radhe Lal Gupta (Legal Heir/es)**	Rs. 3,27,440 /- (Rupees Three Lakh Twenty Seven Thousand Four Hundred Forty Only)	23-May-2023

Description of Secured Assets/Immovable Properties: All piece & parcels of:
1- Western Southern Side Part of Residential Plot No. 103, Admeasuring 180 Sq. Yds. (Out of Western Side Part admeasuring 215 Sq. Yds.) (North to South 49'-3"x33'-0" East to West), Situated at Kheora Bangar, Azad Nagar Katarijiyora, Nawab Ganj, Kanpur (Uttar Pradesh), with common amenities written in the Sale Deed, vide Sale Deed dated 27/02/1991 bearing Registration No. 10796. Bounded as - East: Remaining Part House of Seller, West: Govt. Drain thereafter House No. 102 Bajpai Bhavan, North: Remaining Part of Property of Seller thereafter House No. 104, South: Govt. Street 7' Wide.
2. Western Southern Side Part of Residential Plot No. 103, Admeasuring 180 Sq. Yds. (Out of Western Side Part admeasuring 215 Sq. Yds.) (North to South 49'-3"x33'-0" East to West), Situated at Kheora Bangar, Azad Nagar Katarijiyora, Nawab Ganj, Kanpur (Uttar Pradesh), with common amenities written in the Sale Deed, vide Sale Deed dated 27/02/1991 bearing Registration No. 10797. Bounded as - East: Remaining Part House of Seller, West: Govt. Drain thereafter House No. 102 Bajpai Bhavan, North: Remaining Part of Property of Seller thereafter House No. 104, South: Govt. Street 7' Wide.

Date: - 27/05/2023 **Sd/- Authorised Officer**
Place: - Uttar Pradesh **For Tata Capital Housing Finance Limited**

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GOLDEN AGRARIAN PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of the Corporate Debtor	**GOLDEN AGRARIAN PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	16/10/2012
3.	Authority under which corporate debtor is incorporated / registered	RoC - Chandigarh
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U15312PB2012PTC036748
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Address:** Near Canal, Sadiq Road Faridkot, Firozpur Punjab, 151203, India
6.	Insolvency commencement date in respect of corporate debtor	**24th May, 2023**
7.	Estimated date of closure of insolvency resolution process	20th November, 2023 (Being 180 days from the Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Naveen Singal** Reg. No.: IBBI/IPA-001/IP-P01650/2019-2020/12520 **AFA Valid Up to:** 23rd November, 2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	302, Tower 5, Valley View Estate, Gwal Pahari Faridabad Road, Gurgaon, Haryana – 122003 **Email:** Naveen.singal@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	302, Tower 5, Valley View Estate, Gwal Pahari Faridabad Road, Gurgaon, Haryana – 122003 **Email:** cirp.goldenagrarian@gmail.com
11.	Last date for submission of claims	**07th June 2023**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable at this point of time
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	N.A.
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of the **Golden Agrarian Private Limited** on 24th May, 2023.

The creditors of **Golden Agrarian Private Limited,** are hereby called upon to submit their claims with proof on or before 07 th June, 2023 [being fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. : Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Naveen Singal
(Interim Resolution Professional)
In the matter of Golden Agrarian Private Limited
Registration No.: IBBI/IPA-001/IP-P01650/2019-2020/12520

Date: 26.05.2023
Place: Gurgaon

'ਟਾਵਰ ਆਫ਼ ਲੰਡਨ' ਵਿਖੇ ਪ੍ਰਦਰਸ਼ਨੀ 'ਚ ਰਖਿਆ ਜਾਵੇਗਾ ਕੋਹਿਨੂਰ ਹੀਰਾ

ਲੰਡਨ, 26 ਮਈ : ਕੋਹਿਨੂਰ ਹੀਰੇ ਨੂੰ ਇਸ ਦੇ ਅਕਾਰ ਬਸਤੀਵਾਦੀ ਇਤਿਹਾਸ ਨੂੰ 'ਪਾਰਦਰਸ਼ੀ, ਸੰਤੁਲਤ ਅਤੇ ਸੰਮਲਤ' ਤਰੀਕੇ ਨਾਲ ਪ੍ਰਦਰਸ਼ਿਤ ਕਰਨ ਲਈ ਜਿੱਤ ਦੇ ਪ੍ਰਤੀਕ ਵਜੋਂ ਅੱਜ ਤੋਂ 'ਟਾਵਰ ਆਫ਼ ਲੰਡਨ' ਵਿਖੇ ਇਕ ਨਵੀਂ ਪ੍ਰਦਰਸ਼ਨੀ ਵਿਚ ਪ੍ਰਦਰਸ਼ਿਤ ਕੀਤਾ ਜਾਵੇਗਾ। ਭਾਰਤ ਇਸ ਹੀਰੇ 'ਤੇ ਅਪਣਾ ਦਾਅਵਾ ਜਤਾਉਂਦਾ ਰਿਹਾ ਹੈ। ਕੋਹਿਨੂਰ ਨੂੰ 'ਕੋਹ-ਏ-ਨੂਰ' ਵੀ ਕਿਹਾ ਜਾਂਦਾ ਹੈ। ਇਹ ਨਵੀਂ ਜਵੇਲ ਹਾਊਸ ਪ੍ਰਦਰਸ਼ਨੀ ਦਾ ਹਿੱਸਾ ਹੈ ਅਤੇ ਇਸ ਦੇ ਨਾਲ ਇਕ ਵੀਡੀਉ ਵੀ ਹੈ, ਜੋ ਦੁਨੀਆ ਭਰ ਵਿਚ ਹੀਰੇ ਦੀ ਯਾਤਰਾ ਨੂੰ ਦਰਸਾਉਂਦਾ ਹੈ। (ਏਜੰਸੀ)

ਇੰਡੋਰਸਮੈਂਟ ਗੁੰਮਸ਼ੁਦਾ

ਇੰਕ ਇੰਡੋਰਸਮੈਂਟ ਗੁੰਮਸ਼ੁਦਾ ਜਿਸ ਦਾ ਆਰ ਨੰ 3003046073 [illegible] ਪਾਸਪੋਰਟ ਦਫ਼ਤਰ ਵਿਖੇ ਜਮ੍ਹਾਂ ਕਰਵਾਇਆ ਗਿਆ ਸੀ।

ਇੰਕ ਇੰਡੋਰਸਮੈਂਟ ਗੁੰਮਸ਼ੁਦਾ ਜਿਸ ਦਾ ਆਰ ਨੰ 3003046067 [illegible] ਪਾਸਪੋਰਟ ਦਫ਼ਤਰ ਵਿਖੇ ਜਮ੍ਹਾਂ ਕਰਵਾਇਆ ਗਿਆ ਸੀ।

ਬੈਂਕ ਆਫ ਬੜੌਦਾ
Bank of Baroda

ਰੀਜਨਲ ਦਫ਼ਤਰ : ਜਲੰਧਰ ਰੀਜਨ,
24, ਪਹਿਲੀ ਮੰਜ਼ਿਲ, ਵਿਜੇ ਨਗਰ,
ਟਣਬਾਲ ਚੌਂਕ, ਜਲੰਧਰ

ਈ-ਨਿਲਾਮੀ ਵਿਕਰੀ ਸੂਚਨਾ
ਵਾਪਸ ਲੈਣਾ

ਮਿਤੀ 26-05-2023 ਨੂੰ ਹਿੰਦੁਸਤਾਨ ਟਾਈਮਜ਼ ਅਤੇ ਰੋਜ਼ਾਨਾ ਸਪੋਕਸਮੈਨ ਵਿਚ ਈ- ਨਿਲਾਮੀ ਵਿਕਰੀ ਸੂਚਨਾ ਦੇ ਹਵਾਲੇ ਨਾਲ ਪ੍ਰਕਾਸ਼ਿਤ ਖਾਤਾ ਸ੍ਰੀ ਰਵਿੰਦਰ ਕੁਮਾਰ ਪੁੱਤਰ ਸ੍ਰੀ ਓਮ ਪ੍ਰਕਾਸ਼, ਨਾਮਦੇਵ ਚੌਕ ਜਲੰਧਰ ਬ੍ਰਾਂਚ ਵੱਲੋਂ ਪ੍ਰਕਾਸ਼ਿਤ ਕੀਤਾ ਗਿਆ ਸੀ। ਇਸ ਸਬੰਧ ਵਿਚ ਮਿਤੀ 13-6-2023 ਦੇ ਸ਼ਡਿਊਲ ਤੋਂ ਬੈਂਕ ਵੱਲੋਂ ਪ੍ਰਸ਼ਾਸਨਿਕ ਕਾਰਨਾਂ ਕਰਕੇ ਖਾਤਾ ਵਾਪਸ ਲੈ ਲਿਆ ਗਿਆ ਹੈ।

ਮਿਤੀ : 26-5-2023 **ਅਧਿਕਾਰਤ**
ਸਥਾਨ: ਜਲੰਧਰ **ਅਫ਼ਸਰ**

ਗਰੇਟਰ ਲੁਧਿਆਣਾ ਏਰੀਆ ਵਿਕਾਸ ਅਥਾਰਟੀ

ਜਨਤਕ ਸੂਚਨਾ

ਪਲਾਟ ਨੰ 280, ਅਰਬਨ ਅਸਟੇਟ ਫੇਜ਼-1, ਦੁੱਗਰੀ ਰੋਡ, ਲੁਧਿਆਣਾ ਦੀ ਅਲਾਟਮੈਂਟ ਸ੍ਰੀ ਵਿਜੇ ਕੁਮਾਰ ਪੁੱਤਰ ਸ੍ਰੀ ਹਿਮ ਰਾਜ ਦੇ ਨਾਮ ਇਸ [illegible]

[illegible]

ਜ਼ਿਲਾ ਅਫ਼ਸਰ, ਗਲਾਡਾ ਲੁਧਿਆਣਾ

ਜਨਤਕ ਸੂਚਨਾ

ਗੌਰੀਸ਼ ਜੈਨਸ ਨੇ ਹਰ ਵਿਸਥਾਰਤ ਲੈਮੀਨੇਟਡ ਆਲ ਟਾਈਟਲ ਡੀਡਜ਼ 'ਤੇ ਇਕ ਗਿਰਵੀ ਚਾਰਜ ਬਣਾਈ ਹੈ।

ਏ. ਅਚੱਲ ਜਾਇਦਾਦ ਜ਼ਮੀਨ ਮਿਣਤੀ 38.88 ਮੁਰੱਬਾ ਗਜ਼ ਜਾਇਦਾਦ ਬੀ5/392, ਬੀ5/392ਏ ਅਤੇ ਬੀ5/393 ਦਾ ਹਿੱਸਾ ਸਥਿਤ ਹੈ ਕੋਟਕਪੂਰਾ ਵਿਖੇ ਸੇਲ ਡੀਡ ਅਨੁਸਾਰ ਜਿਸ ਦਾ ਵਸੀਕਾ ਨੰ. 1254, ਮਿਤੀ 28.07.2011 ਨੂੰ ਸ੍ਰੀ ਨਰਿੰਦਰ ਕੇ ਅਗਰਵਾਲ ਪੁੱਤਰ ਮਿਤਰ ਰਾਜ ਅਗਰਵਾਲ ਦੇ ਨਾਂ 'ਤੇ

ਬੀ. ਅਚੱਲ ਜਾਇਦਾਦ ਜ਼ਮੀਨ ਮਿਣਤੀ 27.77 ਮੁਰੱਬਾ ਗਜ਼ ਜਾਇਦਾਦ ਬੀ5/392, ਬੀ5/392ਏ ਅਤੇ ਬੀ5/393 ਦਾ ਹਿੱਸਾ ਸਥਿਤ ਹੈ ਕੋਟਕਪੂਰਾ ਵਿਖੇ ਸੇਲ ਡੀਡ ਅਨੁਸਾਰ ਜਿਸ ਦਾ ਵਸੀਕਾ ਨੰ. 1255, ਮਿਤੀ 28.07.2011 ਨੂੰ ਸ੍ਰੀਮਤੀ ਸੁਨੀਤਾ ਅਗਰਵਾਲ ਪਤਨੀ ਸ੍ਰੀ ਨਰਿੰਦਰ ਕੇ ਅਗਰਵਾਲ ਦੇ ਨਾਂ 'ਤੇ।

ਉਨ੍ਹਾਂ ਨੇ ਸਟੇਟ ਬੈਂਕ ਆਫ ਇੰਡੀਆ, ਜੈਤੋ ਰੋਡ, ਕੋਟਕਪੂਰਾ (ਬ੍ਰਾਂਚ ਕੋਡ : 50040) ਤੋਂ ਕ੍ਰੈਡਿਟ ਸਹੂਲਤ ਲੈਣ ਲਈ ਗਿਰਵੀ ਬਣਾਈ ਹੈ।

ਜੇ ਕਿਸੇ ਪਾਰਟੀ ਨੂੰ ਉਕਤ ਜਾਇਦਾਦ ਸਬੰਧੀ ਕੋਈ ਦਾਅਵਾ ਹੋਵੇ ਤਾਂ ਇਤਰਾਜ਼ ਪਾਰਟੀ ਕੋਲ ਅਤੇ ਉਪਰ ਦਰਸਾਈ ਸਟੇਟ ਬੈਂਕ ਆਫ ਇੰਡੀਆ ਦੀ ਬਰਾਂਚ ਕੋਲ ਇਸ ਨੋਟਿਸ ਦੀ ਪ੍ਰਕਾਸ਼ਨਾ ਦੇ 15 ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਅੰਦਰ ਇਤਰਾਜ਼ ਦਰਜ ਕਰਵਾ ਸਕਦਾ ਹੈ।

ਅਸਟੇਟ ਆਫਿਸ, ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ

ਜਨਤਕ ਸੂਚਨਾ

ਸਨਮੁਖ ਸ੍ਰੀ ਰਾਜੀਵ ਤਿਵਾੜੀ, ਸਹਾਇਕ ਅਸਟੇਟ ਅਫ਼ਸਰ, ਅਸਟੇਟ ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ

ਵਿਸ਼ਾ - ਬੂਥ/ਕਮਰਸ਼ੀਅਲ ਐਸ.ਸੀ.ਓ. 368, ਸੈਕਟਰ 44 ਡੀ ਚੰਡੀਗੜ੍ਹ (ਜੀ 4340) ਦੇ 20% ਹਿੱਸੇ ਨੂੰ [illegible] ਤਬਦੀਲ ਕਰਨ ਸਬੰਧੀ।

[illegible]

ਸ੍ਰੀ ਰਾਜੀਵ ਤਿਵਾੜੀ,
ਸਹਾਇਕ ਅਸਟੇਟ ਅਫ਼ਸਰ, ਅਸਟੇਟ ਅਫ਼ਸਰ ਯੂ.ਟੀ. ਚੰਡੀਗੜ੍ਹ ਦੀਆਂ ਸ਼ਕਤੀਆਂ ਦੀ ਵਰਤੋਂ ਕਰਦਿਆਂ

ਚੰਡੀਗੜ੍ਹ ਹਾਊਸਿੰਗ ਬੋਰਡ
(ਚੰਡੀਗੜ੍ਹ ਪ੍ਰਸ਼ਾਸਨ ਅਧੀਨ ਇਕ ਅਦਾਰਾ)
8, ਜਨ ਮਾਰਗ, ਸੈਕਟਰ 9-ਡੀ, ਚੰਡੀਗੜ੍ਹ

ਪਬਲਿਕ ਨੋਟਿਸ

ਸਨਮੁਖ ਸਕੱਤਰ, ਸੀਐਚਬੀ, ਅਸਟੇਟ ਅਫ਼ਸਰ ਦੀਆਂ ਸ਼ਕਤੀਆਂ ਦੀ ਵਰਤੋਂ ਕਰਦਿਆਂ, ਯੂ.ਟੀ., ਚੰਡੀਗੜ੍ਹ

ਵਿਸ਼ਾ : ਡੀ.ਯੂ. ਨੰ. 2086 (ਦੂਜੀ ਮੰਜ਼ਿਲ) ਐਮਆਈਜੀ (ਐਲ) ਸ਼੍ਰੇਣੀ ਵਿਚ ਸੈਕਟਰ 45-ਸੀ, ਚੰਡੀਗੜ੍ਹ ਦੇ ਮਲਕੀਅਤ ਹੱਕ ਦਾ ਤਬਾਦਲਾ/ਇੰਤਕਾਲ, ਸੇਲ ਡੀਡ ਦੇ ਅਧਾਰ 'ਤੇ ਅਲਾਟੀ/ਟਰਾਂਸਫਰੀ ਸ੍ਰੀ ਸੁਸ਼ੀਲ ਕੁਮਾਰ ਬੇਦੀ ਪੁੱਤਰ ਬਿਸ਼ੰਬਰ ਦਾਸ ਬੇਦੀ ਦੇ ਨਾਂ ਤੋਂ ਸ੍ਰੀਮਤੀ ਰੀਟਾ ਰਾਣੀ ਪਤਨੀ ਸ੍ਰੀ ਹਰਕੇਸ਼ ਕੁਮਾਰ ਦੇ ਨਾਂ ਤਬਦੀਲ ਕਰਨ ਸਬੰਧੀ।

ਆਮ ਜਨਤਾ ਤੇ ਸਾਰੇ ਸੰਬੰਧਤਾਂ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਡੀ.ਯੂ. ਨੰ. 2086 (ਦੂਜੀ ਮੰਜ਼ਿਲ) ਐਮਆਈਜੀ (ਐਲ) ਸ਼੍ਰੇਣੀ ਵਿਚ ਸੈਕਟਰ 45-ਸੀ, ਚੰਡੀਗੜ੍ਹ ਅਲਾਟੀ/ਟਰਾਂਸਫਰੀ ਸ੍ਰੀ ਸੁਸ਼ੀਲ ਕੁਮਾਰ ਬੇਦੀ ਪੁੱਤਰ ਬਿਸ਼ੰਬਰ ਦਾਸ ਬੇਦੀ ਦੇ ਨਾਂ ਹੈ। ਹੁਣ ਸ੍ਰੀ ਸੁਸ਼ੀਲ ਕੁਮਾਰ ਬੇਦੀ ਪੁੱਤਰ ਬਿਸ਼ੰਬਰ ਦਾਸ ਬੇਦੀ ਨੇ ਉਕਤ ਡਿਵੈਲਿੰਗ ਯੂਨਿਟ ਮਿਤੀ 09.05.2023 ਨੂੰ ਸਬ ਰਜਿਸਟਰਾਰ, ਚੰਡੀਗੜ੍ਹ ਦੇ ਦਫ਼ਤਰ ਵਿਚ ਰਜਿਸਟਰਡ ਅਤੇ ਸੇਲ ਡੀਡ ਵਸੀਅਤ ਰਹਿਤ ਸ੍ਰੀਮਤੀ ਰੀਟਾ ਰਾਣੀ ਪਤਨੀ ਸ੍ਰੀ ਹਰਕੇਸ਼ ਕੁਮਾਰ ਨੂੰ ਵੇਚ ਦਿੱਤੀ ਹੈ। ਸ੍ਰੀਮਤੀ ਰੀਟਾ ਰਾਣੀ ਪਤਨੀ ਸ੍ਰੀ ਹਰਕੇਸ਼ ਕੁਮਾਰ ਨੇ ਸੇਲ ਡੀਡ ਦੇ ਆਧਾਰ 'ਤੇ ਉਕਤ ਡਿਵੈਲਿੰਗ ਯੂਨਿਟ ਆਪਣੇ ਨਾਂ ਤਬਦੀਲ ਕਰਨ ਲਈ ਇਸ ਦਫ਼ਤਰ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਹੈ।

ਜੇਕਰ ਕਿਸੇ ਨੂੰ ਉਕਤ ਜਾਇਦਾਦ ਬਿਨੈਕਾਰ ਦੇ ਪੱਖ ਵਿਚ ਤਬਦੀਲ ਕਰਨ ਸੰਬੰਧੀ ਕੋਈ ਇਤਰਾਜ਼ ਹੋ ਤਾਂ ਉਹ ਲਿਖਤੀ ਰੂਪ ਵਿਚ ਨਿਮਨ ਹਸਤਾਖਰੀ ਕੋਲ ਇਸ ਨੋਟਿਸ ਦੀ ਪ੍ਰਕਾਸ਼ਨਾ ਦੇ 15 ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਅੰਦਰ ਦਰਜ ਕਰਵਾ ਸਕਦਾ ਹੈ, ਇਤਰਾਜ਼ ਨਾ ਆਉਣ ਦੀ ਸੂਰਤ ਵਿਚ ਉਕਤ ਡਿਵੈਲਿੰਗ ਯੂਨਿਟ ਉਪਰੋਕਤ ਉਕਤ ਦਾਅਵੇਦਾਰਾਂ ਦੇ ਨਾਂ ਤਬਦੀਲ ਕਰ ਦਿੱਤੀ ਜਾਵੇਗੀ।

ਸਕੱਤਰ
ਚੰਡੀਗੜ੍ਹ ਹਾਊਸਿੰਗ ਬੋਰਡ,
ਚੰਡੀਗੜ੍ਹ

ਮਾਸਕ ਪਹਿਨੋ, ਹੱਥ ਧੋਵੋ, ਸਮਾਜਿਕ ਦੂਰੀ ਰੱਖੋ।

ਚੰਡੀਗੜ੍ਹ ਹਾਊਸਿੰਗ ਬੋਰਡ
(ਚੰਡੀਗੜ੍ਹ ਪ੍ਰਸ਼ਾਸਨ ਅਧੀਨ ਇਕ ਅਦਾਰਾ)
8, ਜਨ ਮਾਰਗ, ਸੈਕਟਰ 9-ਡੀ, ਚੰਡੀਗੜ੍ਹ

ਪਬਲਿਕ ਨੋਟਿਸ

ਵਿਸ਼ਾ : ਡਿਵੈਲਿੰਗ ਯੂਨਿਟ ਨੰ. 2931 ਆਫ਼ ਸ਼੍ਰੇਣੀ-LIG/EWS ਵਿਚ ਸੈਕਟਰ 47-ਸੀ, ਚੰਡੀਗੜ੍ਹ ਦੇ ਇੰਤਕਾਲ ਦੀ ਅਲਾਟਮੈਂਟ/ਤਬਦੀਲੀ/ਰਜਿਸਟ੍ਰੇਸ਼ਨ ਅਲਾਟੀ/ਟਰਾਂਸਫਰੀ ਸ੍ਰੀਮਤੀ ਨਿਰਮਲ ਗੰਭੀਰ ਪੁੱਤਰੀ ਸ੍ਰੀ ਈਸ਼ਰ ਦਾਸ ਗੰਭੀਰ ਪਤਨੀ ਸ੍ਰੀ ਆਰ.ਕੇ. ਚੋਪੜਾ ਦੀ ਬਿਨਾਂ ਵਸੀਅਤ ਕੀਤਿਆਂ ਹੋਈ ਮੌਤ ਦੇ ਆਧਾਰ 1. ਸ੍ਰੀ ਰਾਜ ਕ੍ਰਿਸ਼ਨ ਚੋਪੜਾ ਪੁੱਤਰ ਸ੍ਰੀ ਬੀਹਾਰੀ ਲਾਲ ਚੋਪੜਾ, 2. ਸ੍ਰੀਮਤੀ ਨਿਧੀ ਚੋਪੜਾ ਗੌਤਮ ਪੁੱਤਰੀ ਸ੍ਰੀ ਰਾਜ ਕ੍ਰਿਸ਼ਨ ਚੋਪੜਾ ਪਤਨੀ ਸ੍ਰੀ ਹੇਮੰਤ ਗੌਤਮ, 3. ਸ੍ਰੀਮਤੀ ਰੁਚੀ ਚੋਪੜਾ ਪੁੱਤਰੀ ਸ੍ਰੀ ਰਾਜ ਕ੍ਰਿਸ਼ਨ ਚੋਪੜਾ ਪਤਨੀ ਸ੍ਰੀ ਅਰੁਨ ਰੋਹਿਲਾ ਦੇ ਨਾਂ ਤਬਦੀਲ ਕਰਨ ਸਬੰਧੀ

ਆਮ ਜਨਤਾ ਅਤੇ ਸਾਰੇ ਸਬੰਧਤਾਂ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਸ੍ਰੀਮਤੀ ਨਿਰਮਲ ਗੰਭੀਰ ਪੁੱਤਰੀ ਸ੍ਰੀ ਈਸ਼ਰ ਦਾਸ ਗੰਭੀਰ ਡਿਵੈਲਿੰਗ ਯੂਨਿਟ ਨੰ. 2931 ਆਫ਼ ਸ਼੍ਰੇਣੀ-LIG/EWS ਵਿਚ ਸੈਕਟਰ 47-ਸੀ, ਚੰਡੀਗੜ੍ਹ ਦੀ ਮਾਲਕ ਸੀ ਜਿਸ ਦੀ 22.05.2022 ਨੂੰ ਨੋਇਡਾ, ਗੌਤਮ ਬੁੱਧ ਨਗਰ, ਯੂ.ਪੀ. ਵਿਖੇ ਮੌਤ ਹੋ ਗਈ ਜਿਵੇਂ ਉਸ ਦੇ ਕਾਨੂੰਨੀ ਵਾਰਸਾਂ ਨੇ ਦੱਸਿਆ। 1. ਸ੍ਰੀ ਰਾਜ ਕ੍ਰਿਸ਼ਨ ਚੋਪੜਾ ਪੁੱਤਰ ਸ੍ਰੀ ਬੀਹਾਰੀ ਲਾਲ ਚੋਪੜਾ, 2. ਸ੍ਰੀਮਤੀ ਨਿਧੀ ਚੋਪੜਾ ਗੌਤਮ ਪੁੱਤਰੀ ਸ੍ਰੀ ਰਾਜ ਕ੍ਰਿਸ਼ਨ ਚੋਪੜਾ ਪਤਨੀ ਸ੍ਰੀ ਹੇਮੰਤ ਗੌਤਮ, 3. ਸ੍ਰੀਮਤੀ ਰੁਚੀ ਚੋਪੜਾ ਪੁੱਤਰੀ ਸ੍ਰੀ ਰਾਜ ਕ੍ਰਿਸ਼ਨ ਚੋਪੜਾ ਪਤਨੀ ਸ੍ਰੀ ਅਰੁਨ ਰੋਹਿਲਾ ਨੇ ਸ੍ਰੀਮਤੀ ਨਿਰਮਲ ਗੰਭੀਰ ਪੁੱਤਰੀ ਸ੍ਰੀ ਈਸ਼ਰ ਦਾਸ ਗੰਭੀਰ ਪਤਨੀ ਸ੍ਰੀ ਆਰ.ਕੇ. ਚੋਪੜਾ ਦੀ ਬਿਨਾਂ ਵਸੀਅਤ ਕੀਤਿਆਂ ਹੋਈ ਮੌਤ ਦੇ ਆਧਾਰ 'ਤੇ ਡਿਵੈਲਿੰਗ ਯੂਨਿਟ ਨੰ. 2931 ਆਫ਼ ਸ਼੍ਰੇਣੀ-LIG/EWS ਵਿਚ ਸੈਕਟਰ 47-ਸੀ, ਚੰਡੀਗੜ੍ਹ ਦੀ ਮਲਕੀਅਤ ਦੀ ਤਬਦੀਲੀ ਲਈ ਬੇਨਤੀ ਕੀਤੀ ਹੈ। ਉਨ੍ਹਾਂ ਅੱਗੇ ਦੱਸਿਆ ਕਿ ਹੋਰ ਕੋਈ ਕਾਨੂੰਨ ਵਾਰਸ ਪਿੱਛੇ ਨਹੀਂ ਰਹਿ ਗਿਆ ਅਤੇ ਉਹ ਹੀ ਉਪਰੋਕਤ ਉਕਤ ਡਿਵੈਲਿੰਗ ਯੂਨਿਟ ਦੇ ਮ੍ਰਿਤਕ ਮਾਲਕ ਦੇ ਕਾਨੂੰਨੀ ਵਾਰਸ ਹਨ।

ਜੇਕਰ ਕਿਸੇ ਨੂੰ ਚੰਡੀਗੜ੍ਹ ਹਾਊਸਿੰਗ ਬੋਰਡ ਵਲੋਂ ਡਿਵੈਲਿੰਗ ਯੂਨਿਟ ਜਿਸ ਦੀ ਪ੍ਰਸਤਾਵਤ ਤਬਦੀਲੀ 1. ਸ੍ਰੀ ਰਾਜ ਕ੍ਰਿਸ਼ਨ ਚੋਪੜਾ ਪਤੀ, 2. ਸ੍ਰੀਮਤੀ ਨਿਧੀ ਚੋਪੜਾ ਗੌਤਮ ਪੁੱਤਰੀ, 3. ਸ੍ਰੀਮਤੀ ਰੁਚੀ ਚੋਪੜਾ ਪੁੱਤਰੀ ਦੇ ਪੱਖ ਵਿਚ ਤਬਦੀਲ ਕਰਨ ਸਬੰਧੀ ਕੋਈ ਇਤਰਾਜ਼/ਹੱਕ/ਦਾਅਵਾ ਹੋਵੇ ਤਾਂ ਉਹ ਇਸ ਨੋਟਿਸ ਦੀ ਪ੍ਰਕਾਸ਼ਨਾ ਦੇ 30 ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਅੰਦਰ ਨਿਮਨ ਹਸਤਾਖਰੀ ਕੋਲ ਲਿਖਤੀ ਰੂਪ ਵਿਚ ਦਰਜ ਕਰਵਾ ਸਕਦਾ ਹੈ, ਇਤਰਾਜ਼ ਨਾ ਆਉਣ ਦੀ ਸੂਰਤ ਵਿਚ ਉਕਤ ਡਿਵੈਲਿੰਗ ਯੂਨਿਟ ਉਪਰ ਦਰਸਾਏ ਦਾਅਵੇਦਾਰਾਂ ਦੇ ਪੱਖ ਵਿਚ ਤਬਦੀਲ ਕਰ ਦਿੱਤੀ ਜਾਵੇਗੀ।

ਸਕੱਤਰ,
ਚੰਡੀਗੜ੍ਹ ਹਾਊਸਿੰਗ ਬੋਰਡ,
ਚੰਡੀਗੜ੍ਹ

ਮਾਸਕ ਪਹਿਨੋ, ਹੱਥ ਧੋਵੋ, ਸਮਾਜਿਕ ਦੂਰੀ ਰੱਖੋ।

ਅਦਿੱਤਿਆ ਬਿਰਲਾ ਹਾਊਸਿੰਗ ਫਾਈਨਾਂਸ ਲਿਮਟਿਡ

ADITYA BIRLA CAPITAL

ਰਜਿਸਟਰਡ ਦਫ਼ਤਰ : [illegible]
ਬਰਾਂਚ ਦਫ਼ਤਰ : ਐਸਸੀਓ-130-132, ਪਹਿਲੀ ਮੰਜ਼ਿਲ, ਆਗਰਾ ਟਾਵਰ, ਫਿਰੋਜ਼ ਗਾਂਧੀ ਮਾਰਕੀਟ, ਲੁਧਿਆਣਾ-ਪੰਜਾਬ-141001

ਅੰਤਿਕਾ IV [ਸਕਿਉਰਿਟੀ ਇੰਟਰਸਟ (ਇਨਫੋਰਸਮੈਂਟ) ਰੂਲਜ਼, 2002 ਦਾ ਰੂਲ 8(1) ਦੇਖੋ]

ਕਬਜ਼ਾ ਨੋਟਿਸ (ਅਚੱਲ ਜਾਇਦਾਦ ਲਈ)

ਜਿਵੇਂਕਿ ਅਦਿੱਤਿਆ ਬਿਰਲਾ ਹਾਊਸਿੰਗ ਫਾਈਨਾਂਸ ਲਿਮਟਿਡ ਦੇ ਨਿਮਨ ਹਸਤਾਖਰੀ ਅਧਿਕਾਰਤ ਅਫ਼ਸਰ ਨੇ ਸਕਿਉਰਿਟਾਈਜ਼ੇਸ਼ਨ ਤੇ ਰੀਕੰਸਟਰਕਸ਼ਨ ਆਫ਼ ਫਾਈਨੈਂਸ਼ੀਅਲ ਐਸੇਟਸ ਐਂਡ ਇਨਫੋਰਸਮੈਂਟ ਆਫ਼ ਸਕਿਉਰਿਟੀ ਇੰਟਰਸਟ ਐਕਟ 2002 (54 ਆਫ਼ 2002) ਅਤੇ ਸਕਿਉਰਿਟੀ ਇੰਟਰਸਟ (ਇਨਫੋਰਸਮੈਂਟ) ਰੂਲਜ਼ 2002 ਦੇ ਰੂਲ 3 ਨਾਲ ਪੜ੍ਹੇ ਜਾਂਦੇ ਸੈਕਸ਼ਨ 13(12) ਅਧੀਨ ਮਿਲੀਆਂ ਤਾਕਤਾਂ ਦੀ ਵਰਤੋਂ ਕਰਦਿਆਂ ਮਿਤੀ 26.09.2022 ਨੂੰ ਡਿਮਾਂਡ ਨੋਟਿਸ ਜਾਰੀ ਕਰਕੇ ਕਰਜ਼ਦਾਰ [illegible] ਨੂੰ ਨੋਟਿਸ ਵਿਚ ਦਰਸਾਈ ਰਕਮ ਰੁ. 13,83,811.12/- (ਤੇਰਾਂ ਲੱਖ ਤਰਾਸੀ ਹਜ਼ਾਰ ਅੱਠ ਸੌ ਗਿਆਰਾਂ ਰੁ. ਬਾਰਾਂ ਪੈਸੇ ਸਿਰਫ਼) ਉਕਤ ਨੋਟਿਸ ਪ੍ਰਾਪਤ ਹੋਣ ਦੀ ਮਿਤੀ ਦੇ 60 ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਅਦਾ ਕਰਨ ਲਈ ਕਿਹਾ ਗਿਆ ਸੀ।

ਕਰਜ਼ਦਾਰ ਰਕਮ ਅਦਾ ਕਰਨ ਵਿਚ ਅਸਫਲ ਰਹੇ, ਇਸ ਲਈ ਇਸ ਨੋਟਿਸ ਰਾਹੀਂ ਕਰਜ਼ਦਾਰ ਅਤੇ ਆਮ ਜਨਤਾ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨਿਮਨ ਹਸਤਾਖਰੀ ਨੇ ਸਕਿਉਰਿਟੀ ਇੰਟਰਸਟ (ਇਨਫੋਰਸਮੈਂਟ) ਰੂਲਜ਼ 2002 ਦੇ ਰੂਲ 8 ਨਾਲ ਪੜ੍ਹੇ ਜਾਂਦੇ ਐਕਟ ਦੇ ਸੈਕਸ਼ਨ 13(4) ਅਧੀਨ ਮਿਲੀਆਂ ਸ਼ਕਤੀਆਂ ਦੀ ਵਰਤੋਂ 25 ਮਈ, 2023 ਨੂੰ ਹੇਠ ਦਰਸਾਈ ਜਾਇਦਾਦ ਦਾ ਕਬਜ਼ਾ ਲੈ ਲਿਆ ਹੈ।

ਕਰਜ਼ਦਾਰ ਨੂੰ ਵਿਸ਼ੇਸ਼ ਤੌਰ 'ਤੇ ਅਤੇ ਆਮ ਜਨਤਾ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਜਾਇਦਾਦ ਸਬੰਧੀ ਕਿਸੇ ਤਰ੍ਹਾਂ ਦਾ ਸੌਦਾ ਨਾ ਕੀਤਾ ਜਾਵੇ, ਇਸ ਜਾਇਦਾਦ ਸਬੰਧੀ ਕਿਸੇ ਤਰ੍ਹਾਂ ਦਾ ਸੌਦਾ ਕਰਨ ਦਾ ਅਧਿਕਾਰ ਰਕਮ ਰੁ. 13,83,811.12/- (ਤੇਰਾਂ ਲੱਖ ਤਰਾਸੀ ਹਜ਼ਾਰ ਅੱਠ ਸੌ ਗਿਆਰਾਂ ਰੁ. ਬਾਰਾਂ ਪੈਸੇ ਸਿਰਫ਼) ਅਤੇ ਇਸ 'ਤੇ ਵਿਆਜ ਦੀ ਵਸੂਲੀ ਲਈ ਅਦਿੱਤਿਆ ਬਿਰਲਾ ਹਾਊਸਿੰਗ ਫਾਈਨਾਂਸ ਲਿਮਟਿਡ ਕੋਲ ਹੈ।

ਕਰਜ਼ਦਾਰਾਂ ਦੇ ਧਿਆਨ ਵਿਚ ਲਿਆਂਦਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਕੋਲ ਐਕਟ ਦੇ ਸੈਕਸ਼ਨ 13 ਦੇ ਸਬ ਸੈਕਸ਼ਨ (8) ਦੀਆਂ ਤਜਵੀਜ਼ਾਂ ਅਧੀਨ ਸਕਿਉਰਡ ਐਸੇਟਸ ਛੁਡਾਉਣ ਲਈ ਸਮਾਂ ਉਪਲਬਧ ਹੈ।

ਅਚੱਲ ਜਾਇਦਾਦ ਦਾ ਵੇਰਵਾ

"ਸਾਰੇ ਜ਼ਰੂਰੀ ਅਤੇ ਅਹਿਮ ਹਿੱਸੇ ਮਕਾਨ ਨੰ. ਬੀ-25/4, ਖਸਰਾ ਨੰ. 477-478-475-480-479-481-482-483-484-6539/5151/485/2-469-470-471-472-473-476, ਖਾਤਾ ਨੰ. 2436/1/2797/1, ਵਾਕਿਆ ਤਰਫ਼ ਪੀਰੂਬੰਦਾ, ਲਕਸ਼ਮੀਪੁਰੀ, ਸਲੇਮ ਟਾਬਰੀ, ਤਹਿਸੀਲ ਤੇ ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ-141005"

ਮਿਤੀ : 25.05.2023 ਅਧਿਕਾਰਤ ਅਫ਼ਸਰ
ਸਥਾਨ : ਲੁਧਿਆਣਾ ਅਦਿੱਤਿਆ ਬਿਰਲਾ ਹਾਊਸਿੰਗ ਫਾਈਨਾਂਸ ਲਿਮਟਿਡ

ਚੰਡੀਗੜ੍ਹ ਹਾਊਸਿੰਗ ਬੋਰਡ
(ਚੰਡੀਗੜ੍ਹ ਪ੍ਰਸ਼ਾਸਨ ਅਧੀਨ ਇਕ ਅਦਾਰਾ)
8, ਜਨ ਮਾਰਗ, ਸੈਕਟਰ 9-ਡੀ, ਚੰਡੀਗੜ੍ਹ

ਪਬਲਿਕ ਨੋਟਿਸ

ਸਨਮੁਖ ਸਕੱਤਰ, ਸੀਐਚਬੀ, ਅਸਟੇਟ ਅਫ਼ਸਰ ਦੀਆਂ ਸ਼ਕਤੀਆਂ ਦੀ ਵਰਤੋਂ ਕਰਦਿਆਂ, ਯੂ.ਟੀ., ਚੰਡੀਗੜ੍ਹ

ਵਿਸ਼ਾ : ਡੀ.ਯੂ. ਨੰ. 3233 (ਗਰਾਊਂਡ ਫਲੋਰ) ਐਲਆਈਜੀ (ਯੂ) ਸ਼੍ਰੇਣੀ ਵਿਚ ਸੈਕਟਰ 40-ਡੀ, ਚੰਡੀਗੜ੍ਹ ਦੇ ਮਲਕੀਅਤ ਹੱਕ ਦਾ ਤਬਾਦਲਾ/ਇੰਤਕਾਲ, ਸੇਲ ਡੀਡ ਦੇ ਆਧਾਰ 'ਤੇ ਅਲਾਟੀ/ਟਰਾਂਸਫਰੀ ਸ੍ਰੀਮਤੀ ਜਤਿੰਦਰ ਕੌਰ ਪਤਨੀ ਸ੍ਰੀ ਦਲਵਿੰਦਰ ਸਿੰਘ ਦੇ ਨਾਂ ਤੋਂ ਸ੍ਰੀਮਤੀ ਸੰਤੋਸ਼ ਕੁਮਾਰੀ ਪਤਨੀ ਸ੍ਰੀ ਨਰੇਸ਼ ਕੁਮਾਰ ਦੇ ਨਾਂ ਤਬਦੀਲ ਕਰਨ ਸਬੰਧੀ।

ਆਮ ਜਨਤਾ ਤੇ ਸਾਰੇ ਸੰਬੰਧਤਾਂ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਡੀ.ਯੂ. ਨੰ. 3233 (ਗਰਾਊਂਡ ਫਲੋਰ) ਐਲਆਈਜੀ (ਯੂ) ਸ਼੍ਰੇਣੀ ਵਿਚ ਸੈਕਟਰ 40-ਡੀ, ਚੰਡੀਗੜ੍ਹ ਅਲਾਟੀ/ਟਰਾਂਸਫਰੀ ਸ੍ਰੀਮਤੀ ਜਤਿੰਦਰ ਕੌਰ ਪਤਨੀ ਸ੍ਰੀ ਦਲਵਿੰਦਰ ਸਿੰਘ ਦੇ ਨਾਂ ਹੈ। ਹੁਣ ਸ੍ਰੀਮਤੀ ਜਤਿੰਦਰ ਕੌਰ ਪਤਨੀ ਸ੍ਰੀ ਦਲਵਿੰਦਰ ਸਿੰਘ ਨੇ ਉਕਤ ਡਿਵੈਲਿੰਗ ਯੂਨਿਟ ਮਿਤੀ 05.12.2022 ਨੂੰ ਸਬ ਰਜਿਸਟਰਾਰ, ਚੰਡੀਗੜ੍ਹ ਦੇ ਦਫ਼ਤਰ ਵਿਚ ਰਜਿਸਟਰਡ ਅਤੇ ਸੇਲ ਡੀਡ ਵਸੀਅਤ ਰਹਿਤ ਸ੍ਰੀਮਤੀ ਸੰਤੋਸ਼ ਕੁਮਾਰੀ ਪਤਨੀ ਸ੍ਰੀ ਨਰੇਸ਼ ਕੁਮਾਰ ਨੂੰ ਵੇਚ ਦਿੱਤੀ ਹੈ। ਸ੍ਰੀਮਤੀ ਸੰਤੋਸ਼ ਕੁਮਾਰੀ ਪਤਨੀ ਸ੍ਰੀ ਨਰੇਸ਼ ਕੁਮਾਰ ਨੇ ਸੇਲ ਡੀਡ ਦੇ ਆਧਾਰ 'ਤੇ ਉਕਤ ਡਿਵੈਲਿੰਗ ਯੂਨਿਟ ਆਪਣੇ ਨਾਂ ਤਬਦੀਲ ਕਰਨ ਲਈ ਇਸ ਦਫ਼ਤਰ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਹੈ।

ਜੇਕਰ ਕਿਸੇ ਨੂੰ ਉਕਤ ਜਾਇਦਾਦ ਬਿਨੈਕਾਰ ਦੇ ਪੱਖ ਵਿਚ ਤਬਦੀਲ ਕਰਨ ਸਬੰਧੀ ਕੋਈ ਇਤਰਾਜ਼ ਹੈ ਤਾਂ ਉਹ ਲਿਖਤੀ ਰੂਪ ਵਿਚ ਨਿਮਨ ਹਸਤਾਖਰੀ ਕੋਲ ਇਸ ਨੋਟਿਸ ਦੀ ਪ੍ਰਕਾਸ਼ਨਾ ਦੇ 15 ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਅੰਦਰ ਦਰਜ ਕਰਵਾ ਸਕਦਾ ਹੈ, ਇਤਰਾਜ਼ ਨਾ ਆਉਣ ਦੀ ਸੂਰਤ ਵਿਚ ਉਕਤ ਡਿਵੈਲਿੰਗ ਯੂਨਿਟ ਉਪਰੋਕਤ ਉਕਤ ਦਾਅਵੇਦਾਰਾਂ ਦੇ ਨਾਂ ਤਬਦੀਲ ਕਰ ਦਿੱਤੀ ਜਾਵੇਗੀ।

ਸਕੱਤਰ
ਚੰਡੀਗੜ੍ਹ ਹਾਊਸਿੰਗ ਬੋਰਡ,
ਚੰਡੀਗੜ੍ਹ

ਮਾਸਕ ਪਹਿਨੋ, ਹੱਥ ਧੋਵੋ, ਸਮਾਜਿਕ ਦੂਰੀ ਰੱਖੋ।

ਚੰਡੀਗੜ੍ਹ ਹਾਊਸਿੰਗ ਬੋਰਡ
(ਚੰਡੀਗੜ੍ਹ ਪ੍ਰਸ਼ਾਸਨ ਅਧੀਨ ਇਕ ਅਦਾਰਾ)
8, ਜਨ ਮਾਰਗ, ਸੈਕਟਰ 9-ਡੀ, ਚੰਡੀਗੜ੍ਹ

ਪਬਲਿਕ ਨੋਟਿਸ

ਸਨਮੁਖ ਸਕੱਤਰ, ਸੀਐਚਬੀ, ਅਸਟੇਟ ਅਫ਼ਸਰ ਦੀਆਂ ਸ਼ਕਤੀਆਂ ਦੀ ਵਰਤੋਂ ਕਰਦਿਆਂ, ਯੂ.ਟੀ., ਚੰਡੀਗੜ੍ਹ

ਵਿਸ਼ਾ : ਡੀ.ਯੂ. ਨੰ. 17-ਏ (ਪਹਿਲੀ ਮੰਜ਼ਿਲ) ਟੂ ਬੈੱਡ ਰੂਮ ਸ਼੍ਰੇਣੀ ਵਿਚ ਸੈਕਟਰ 51-ਏ, ਚੰਡੀਗੜ੍ਹ ਦੇ ਮਲਕੀਅਤ ਹੱਕ ਦਾ ਤਬਾਦਲਾ/ਇੰਤਕਾਲ, ਸੇਲ ਡੀਡ ਦੇ ਆਧਾਰ 'ਤੇ ਅਲਾਟੀ/ਟਰਾਂਸਫਰੀ ਸ੍ਰੀ ਚਰਨਪ੍ਰੀਤ ਸਿੰਘ ਚੰਨਣ ਪੁੱਤਰ ਸ੍ਰੀ ਹਰਵਿੰਦਰ ਸਿੰਘ ਚੰਨਣ ਦੇ ਨਾਂ ਤੋਂ 1. ਸ੍ਰੀਮਤੀ ਪੂਜਾ ਗੁਪਤਾ ਪਤਨੀ ਸ੍ਰੀ ਨੀਖਿਲ ਗੁਪਤਾ ਅਤੇ 2. ਸ੍ਰੀ ਨੀਖਿਲ ਗੁਪਤਾ ਪੁੱਤਰ ਸ੍ਰੀ ਅਨਿਲ ਕੁਮਾਰ ਦੇ ਨਾਂ ਤਬਦੀਲ ਕਰਨ ਸਬੰਧੀ।

ਆਮ ਜਨਤਾ ਤੇ ਸਾਰੇ ਸੰਬੰਧਤਾਂ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਡੀ.ਯੂ. ਨੰ. 17-ਏ (ਪਹਿਲੀ ਮੰਜ਼ਿਲ) ਟੂ ਬੈੱਡ ਰੂਮ ਸ਼੍ਰੇਣੀ ਵਿਚ ਸੈਕਟਰ 51-ਏ, ਚੰਡੀਗੜ੍ਹ ਅਲਾਟੀ/ਟਰਾਂਸਫਰੀ ਸ੍ਰੀ ਚਰਨਪ੍ਰੀਤ ਸਿੰਘ ਚੰਨਣ ਪੁੱਤਰ ਸ੍ਰੀ ਹਰਵਿੰਦਰ ਸਿੰਘ ਚੰਨਣ ਦੇ ਨਾਂ ਹੈ। ਹੁਣ ਸ੍ਰੀ ਚਰਨਪ੍ਰੀਤ ਸਿੰਘ ਚੰਨਣ ਪੁੱਤਰ ਸ੍ਰੀ ਹਰਵਿੰਦਰ ਸਿੰਘ ਚੰਨਣ ਨੇ ਉਕਤ ਡਿਵੈਲਿੰਗ ਯੂਨਿਟ ਮਿਤੀ 22.05.2023 ਨੂੰ ਸਬ ਰਜਿਸਟਰਾਰ, ਚੰਡੀਗੜ੍ਹ ਦੇ ਦਫ਼ਤਰ ਵਿਚ ਰਜਿਸਟਰਡ ਅਤੇ ਸੇਲ ਡੀਡ ਵਸੀਅਤ ਰਹਿਤ 1. ਸ੍ਰੀਮਤੀ ਪੂਜਾ ਗੁਪਤਾ ਪਤਨੀ ਸ੍ਰੀ ਨੀਖਿਲ ਗੁਪਤਾ ਅਤੇ 2. ਸ੍ਰੀ ਨੀਖਿਲ ਗੁਪਤਾ ਪੁੱਤਰ ਸ੍ਰੀ ਅਨਿਲ ਕੁਮਾਰ ਨੂੰ ਵੇਚ ਦਿੱਤੀ ਹੈ। 1. ਸ੍ਰੀਮਤੀ ਪੂਜਾ ਗੁਪਤਾ ਪਤਨੀ ਸ੍ਰੀ ਨੀਖਿਲ ਗੁਪਤਾ ਅਤੇ 2. ਸ੍ਰੀ ਨੀਖਿਲ ਗੁਪਤਾ ਪੁੱਤਰ ਸ੍ਰੀ ਅਨਿਲ ਕੁਮਾਰ ਨੇ ਸੇਲ ਡੀਡ ਦੇ ਆਧਾਰ 'ਤੇ ਉਕਤ ਡਿਵੈਲਿੰਗ ਯੂਨਿਟ ਆਪਣੇ ਨਾਂ ਤਬਦੀਲ ਕਰਨ ਲਈ ਇਸ ਦਫ਼ਤਰ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਹੈ।

ਜੇਕਰ ਕਿਸੇ ਨੂੰ ਉਕਤ ਜਾਇਦਾਦ ਬਿਨੈਕਾਰ ਦੇ ਪੱਖ ਵਿਚ ਤਬਦੀਲ ਕਰਨ ਸਬੰਧੀ ਕੋਈ ਇਤਰਾਜ਼ ਹੋ ਤਾਂ ਉਹ ਲਿਖਤੀ ਰੂਪ ਵਿਚ ਨਿਮਨ ਹਸਤਾਖਰੀ ਕੋਲ ਇਸ ਨੋਟਿਸ ਦੀ ਪ੍ਰਕਾਸ਼ਨਾ ਦੇ 15 ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਅੰਦਰ ਦਰਜ ਕਰਵਾ ਸਕਦਾ ਹੈ, ਇਤਰਾਜ਼ ਨਾ ਆਉਣ ਦੀ ਸੂਰਤ ਵਿਚ ਉਕਤ ਡਿਵੈਲਿੰਗ ਯੂਨਿਟ ਉਪਰੋਕਤ ਉਕਤ ਦਾਅਵੇਦਾਰਾਂ ਦੇ ਨਾਂ ਤਬਦੀਲ ਕਰ ਦਿੱਤੀ ਜਾਵੇਗੀ।

ਸਕੱਤਰ
ਚੰਡੀਗੜ੍ਹ ਹਾਊਸਿੰਗ ਬੋਰਡ,
ਚੰਡੀਗੜ੍ਹ

ਮਾਸਕ ਪਹਿਨੋ, ਹੱਥ ਧੋਵੋ, ਸਮਾਜਿਕ ਦੂਰੀ ਰੱਖੋ।

ਫਾਰਮ ਏ
ਜਨਤਕ ਘੋਸ਼ਣਾ
ਇਨਸਾਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰਪਸੀ ਬੋਰਡ ਆਫ਼ ਇੰਡੀਆ (ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀਆਂ ਲਈ ਦਿਵਾਲੀਆ ਪ੍ਰਸਤਾਵ ਪ੍ਰਕਿਰਿਆ) ਰੈਗੂਲੇਸ਼ਨ, 2016 ਦੇ ਰੈਗੂਲੇਸ਼ਨ 6 ਅਧੀਨ
ਗੋਲਡਨ ਅਗਰੋਰੀਅਨ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੇ ਨਿਵੇਸ਼ਕਾਂ ਦੇ ਧਿਆਨ ਹਿੱਤ

	ਸੰਬੰਧਤ ਵੇਰਵੇ	
1	ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦਾ ਨਾਂ	ਗੋਲਡਨ ਅਗਰੋਰੀਅਨ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ
2	ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦੇ ਸਥਾਪਿਤ ਹੋਣ ਦੀ ਮਿਤੀ	16/10/2012
3	ਅਧਿਕਾਰ ਜਿਸਦੇ ਅਧੀਨ ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਸਥਾਪਿਤ/ਰਜਿਸਟਰਡ	ਆਰਓਸੀ-ਚੰਡੀਗੜ੍ਹ
4	ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦਾ ਕਾਰਪੋਰੇਟ ਸ਼ਨਾਖਤ ਨੰਬਰ/ਲਿਮਟਿਡ ਦੇਣਦਾਰੀ ਸ਼ਨਾਖਤ ਨੰਬਰ	U15312PB2012PTC036748
5	ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦੇ ਰਜਿਸਟਰਡ ਦਫ਼ਤਰ ਅਤੇ ਮੁੱਖ ਦਫ਼ਤਰ ਦਾ ਪਤਾ (ਜੇ ਕੋਈ ਹੈ)	ਰਜਿਸਟਰਡ ਪਤਾ : ਨੇੜੇ ਨਹਿਰ, ਸਾਦਿਕ ਰੋਡ, ਫਰੀਦਕੋਟ, ਫਿਰੋਜ਼ਪੁਰ ਪੰਜਾਬ 151203, ਭਾਰਤ
6	ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦੇ ਦਿਵਾਲੇ ਦੇ ਆਰੰਭ ਦੀ ਮਿਤੀ	24th May, 2023
7	ਦਿਵਾਲੀਆਪਣ ਪ੍ਰਸਤਾਵ ਪ੍ਰਕਿਰਿਆ ਦੇ ਬੰਦ ਹੋਣ ਦੀ ਸੰਭਾਵਤ ਮਿਤੀ	20 ਨਵੰਬਰ, 2023 (ਇਨਸਾਲਵੈਂਸੀ ਸ਼ੁਰੂ ਹੋਣ ਦੀ ਮਿਤੀ ਤੋਂ 180 ਦਿਨ)
8	ਅੰਤ੍ਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦਾ ਨਾਂ ਅਤੇ ਰਜਿਸਟ੍ਰੇਸ਼ਨ ਨੰਬਰ	ਨਵੀਨ ਸਿੰਗਲ ਰਜਿ. ਨੰ. IBBI/IPA-001/IP-P01650/2019-2020/12520 AFA 23 ਨਵੰਬਰ, 2023 ਤੱਕ ਵੈਲਿਡ
9	ਜਿਵੇਂ ਬੋਰਡ ਨਾਲ ਰਜਿਸਟਰਡ ਅੰਤ੍ਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦਾ ਈਮੇਲ ਅਤੇ ਪਤਾ	302, ਟਾਵਰ 5, ਬੈਸਟ ਟੈੱਕ ਪਾਰਕ ਅਸਟੇਟ, ਗਰਾਮ ਘਟਾਂਗੀ, ਫਰੀਦਾਬਾਦ ਰੋਡ, ਗੁੜਗਾਓਂ, ਹਰਿਆਣਾ-122003 Email: Naveen.singal@yahoo.co.in
10	ਅੰਤ੍ਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਨਾਲ ਪੱਤਰ ਵਿਹਾਰ ਲਈ ਵਰਤਿਆ ਜਾਣ ਵਾਲਾ ਈਮੇਲ ਅਤੇ ਪਤਾ	302, ਟਾਵਰ 5, ਬੈਸਟ ਟੈੱਕ ਪਾਰਕ ਅਸਟੇਟ, ਗਰਾਮ ਘਟਾਂਗੀ, ਫਰੀਦਾਬਾਦ ਰੋਡ, ਗੁੜਗਾਓਂ, ਹਰਿਆਣਾ-122003 Email: cirp.goldenagrarian@gmail.com
11	ਦਾਅਵਾ ਕਰਨ ਦੀ ਆਖਰੀ ਮਿਤੀ	07th June 2023
12	ਅੰਤ੍ਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦੁਆਰਾ 21 ਸੈਕਸ਼ਨ ਦੇ ਸਬ ਸੈਕਸ਼ਨ (6ਏ) ਦੇ ਕਲਾਜ਼ (ਬੀ) ਅਧੀਨ ਦਰਸਾਈ ਗਈ ਸ਼੍ਰੇਣੀਆਂ ਦੀ ਸੂਚੀ, ਜੇ ਕੋਈ ਹੈ।	ਜਮ੍ਹਾਂ ਦੇ ਇਸ ਬਿੰਦੂ 'ਤੇ ਲਾਗੂ ਨਹੀਂ
13	ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦਾ ਨਾਂ ਜਿਸ ਦੀ ਸ਼੍ਰੇਣੀ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧ ਵਜੋਂ [illegible]	N.A.
14	(ੳ) ਸੰਬੰਧਤ ਫਾਰਮ ਅਤੇ (ਅ) ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧ ਦੇ ਵੇਰਵੇ ਜਿੱਥੇ ਉਪਲਬਧ ਹਨ।	ਵੈਬ ਲਿੰਕ: https://ibbi.gov.in/home/downloads ਭੌਤਿਕ ਪਤਾ : ਪਤਾ ਨਹੀਂ

ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨੈਸ਼ਨਲ ਕੰਪਨੀ ਲਾਅ ਟ੍ਰਿਬਿਊਨਲ ਚੰਡੀਗੜ੍ਹ ਬੈਂਚ ਨੇ ਗੋਲਡਨ ਅਗਰੋਰੀਅਨ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੇ ਖਿਲਾਫ਼ ਮਿਤੀ 24 ਮਈ 2023 ਨੂੰ ਕਾਰਪੋਰੇਟ ਦਿਵਾਲੀਆਪਣ ਪ੍ਰਸਤਾਵ ਪ੍ਰਕਿਰਿਆ ਦੀ ਸ਼ੁਰੂਆਤ ਦੇ ਹੁਕਮ ਦਿੱਤੇ ਹਨ।

ਗੋਲਡਨ ਅਗਰੋਰੀਅਨ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੇ ਲੈਣਦਾਰਾਂ ਨੂੰ ਮਿਤੀ 07 ਜੂਨ 2023 ਤੱਕ ਜਾਂ ਪਹਿਲਾਂ ਅੰਤ੍ਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਕੋਲ ਨੂੰ ਐਂਟਰੀ ਨੰ. 10 ਵਿਰੁੱਧ ਦਰਜ ਪਤੇ 'ਤੇ ਦਾਅਵੇ ਦਾ ਸਬੂਤ ਜਮ੍ਹਾਂ ਕਰਨ ਨੂੰ ਕਿਹਾ ਹੈ।

ਵਿੱਤੀ ਲੈਣਦਾਰ ਆਪਣੇ ਦਾਅਵੇ ਦੇ ਸਬੂਤ ਕੇਵਲ ਇਲੈਕਟ੍ਰਾਨਿਕ ਤਰੀਕੇ ਨਾਲ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣਗੇ। ਬਾਕੀ ਹੋਰ ਲੈਣਦਾਰ ਆਪਣੇ ਦਾਅਵੇ ਸਮੇਤ ਵਿਅਕਤੀ ਦਾ ਸਬੂਤ ਪੋਸਟ ਜਾਂ ਇਲੈਕਟ੍ਰਾਨਿਕ ਤਰੀਕੇ ਨਾਲ ਜਮ੍ਹਾਂ ਕਰਵਾ ਸਕਦੇ ਹਨ।

ਇਕ ਵਿੱਤੀ ਲੈਣਦਾਰ ਇਕ ਸ਼੍ਰੇਣੀ ਨਾਲ ਸਬੰਧਤ ਹੈ ਜਿਵੇਂ ਐਂਟਰੀ ਨੰ. 12 ਵਿਚ ਸੂਚੀਬੱਧ ਹੈ ਐਂਟਰੀ ਨੰ. 13 ਵਿਰੁੱਧ ਸੂਚੀਬੱਧ ਤਿੰਨ ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲ ਸਮੇਤ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧ ਫਾਰਮ [illegible] ਲਾਗੂ ਨਹੀਂ [illegible] ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧ ਵਜੋਂ ਕੰਮ ਕਰਨ ਲਈ ਆਪਣੀ ਚੋਣ ਦਰਸਾਏਗਾ।

ਗਲਤ ਜਾਂ ਝੂਠ ਸਬੂਤਾਂ ਨੂੰ ਜਮ੍ਹਾਂ ਕਰਨ ਦੀ ਸੂਰਤ ਵਿਚ ਜੁਰਮਾਨਾ ਲੱਗੇਗਾ।

ਮਿਤੀ : 26.05.2023
ਸਥਾਨ : ਗੁੜਗਾਓਂ

ਨਵੀਨ ਸਿੰਗਲ
(ਅੰਤ੍ਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ)
ਗੋਲਡਨ ਅਗਰੋਰੀਅਨ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੇ ਮਾਮਲੇ 'ਚ
ਰਜਿ. ਨੰ. IBBI/IPA-001/IP-P01650/2019-2020/12520

ਪੰਜਾਬ ਐਂਡ ਸਿੰਧ ਬੈਂਕ
ਭਾਰਤ ਸਰਕਾਰ ਦਾ ਇਕ ਅਦਾਰਾ

ਬ੍ਰਾਂਚ ਦਫ਼ਤਰ :
ਹਿਆਤ ਨਗਰ, ਗੁਰਦਾਸਪੁਰ

ਕਬਜ਼ਾ ਨੋਟਿਸ (ਅਚੱਲ ਜਾਇਦਾਦ ਲਈ)

ਜਦੋਂਕਿ ਨਿਮਨਹਸਤਾਖਰੀ ਨੇ ਪੰਜਾਬ ਐਂਡ ਸਿੰਧ ਬੈਂਕ ਦੇ ਅਧਿਕਾਰਤ ਅਫ਼ਸਰ ਵਜੋਂ ਸਕਿਉਰਿਟਾਈਜ਼ੇਸ਼ਨ ਤੇ ਰੀਕੰਸਟਰਕਸ਼ਨ ਆਫ਼ ਫਾਈਨੈਂਸ਼ਲ ਐਸੇਟਸ ਅਤੇ ਇਨਫੋਰਸਮੈਂਟ ਆਫ਼ ਸਕਿਉਰਿਟੀ ਇੰਟਰਸਟ ਐਕਟ 2002 (54 ਆਫ਼ 2002) ਅਤੇ ਸਕਿਉਰਿਟੀ ਇੰਟਰਸਟ (ਇਨਫੋਰਸਮੈਂਟ) ਰੂਲਜ਼ 2002 ਦੇ ਰੂਲ 3 ਨਾਲ ਪੜ੍ਹੇ ਜਾਂਦੇ ਸੈਕਸ਼ਨ 13(2) ਅਤੇ 13(12) ਅਧੀਨ ਮਿਲੀਆਂ ਸ਼ਕਤੀਆਂ ਦੀ ਵਰਤੋਂ ਕਰਦਿਆਂ ਹੇਠ ਦਰਸਾਈਆਂ ਮਿਤੀਆਂ ਨੂੰ ਡਿਮਾਂਡ ਨੋਟਿਸ ਜਾਰੀ ਕਰਕੇ ਕਰਜ਼ਦਾਰ ਨੂੰ ਡਿਮਾਂਡ ਨੋਟਿਸ ਵਿਚ ਦਰਸਾਈ ਰਕਮ ਉਕਤ ਨੋਟਿਸ ਪ੍ਰਾਪਤ ਹੋਣ ਦੀ ਮਿਤੀ ਦੇ 60 ਦਿਨਾਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਅਦਾ ਕਰਨ ਲਈ ਕਿਹਾ ਗਿਆ।

ਕਰਜ਼ਦਾਰ ਰਕਮ ਅਦਾ ਕਰਨ ਵਿਚ ਨਾਕਾਮ ਰਹੇ, ਇਸ ਨੋਟਿਸ ਰਾਹੀਂ ਕਰਜ਼ਦਾਰ/ਗਰੰਟਰਾਂ/ਗਿਰਵੀਕਾਰਾਂ ਨੂੰ ਅਤੇ ਆਮ ਜਨਤਾ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨਿਮਨ ਹਸਤਾਖਰੀ ਨੇ ਉਕਤ ਰੂਲਜ਼ ਦੇ ਰੂਲ 8 ਅਤੇ 9 ਨਾਲ ਪੜ੍ਹੇ ਜਾਂਦੇ ਐਕਟ ਦੇ ਸੈਕਸ਼ਨ 13(4) ਅਧੀਨ ਮਿਲੀਆਂ ਸ਼ਕਤੀਆਂ ਦੀ ਵਰਤੋਂ ਕਰਦਿਆਂ ਹੇਠ ਦਰਸਾਈ ਜਾਇਦਾਦ ਦਾ ਕਬਜ਼ਾ ਲੈ ਲਿਆ ਹੈ।

ਖਾਸ ਤੌਰ 'ਤੇ ਕਰਜ਼ਦਾਰ/ਗਰੰਟਰਜ਼ ਨੂੰ ਤੇ ਆਮ ਜਨਤਾ ਨੂੰ ਖ਼ਬਰਦਾਰ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ ਜਾਇਦਾਦ ਸਬੰਧੀ ਕਿਸੇ ਤਰ੍ਹਾਂ ਦਾ ਸੌਦਾ ਨਾ ਕੀਤਾ ਜਾਵੇ, ਜਾਇਦਾਦ ਸਬੰਧੀ ਕਿਸੇ ਤਰ੍ਹਾਂ ਦਾ ਸੌਦਾ ਕਰਨ ਦਾ ਅਧਿਕਾਰ ਹੇਠ ਦਰਸਾਈ ਰਕਮ ਦੇ ਨਾਲ ਵਿਆਜ ਅਤੇ ਖਾਤੇ ਵਿਰੁੱਧ ਦਰਸਾਏ ਹੋਰ ਚਾਰਜਿਜ਼/ਖਰਚਿਆਂ ਦੀ ਪੰਜਾਬ ਐਂਡ ਸਿੰਧ ਬੈਂਕ, ਨੂੰ ਅਦਾਇਗੀ ਦਾ ਜ਼ਿੰਮੇਵਾਰ ਹੋਵੇਗਾ।

ਕਰਜ਼ਦਾਰਾਂ(ਾਂ)/ਗਰੰਟਰ(ਾਂ) ਦੇ ਧਿਆਨ ਵਿਚ ਲਿਆਂਦਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਕੋਲ ਐਕਟ ਦੇ ਸੈਕਸ਼ਨ 13 ਦੇ ਸੈਕਸ਼ਨ (8) ਦੀਆਂ ਤਜਵੀਜ਼ਾਂ ਅਧੀਨ ਸਕਿਉਰਡ ਐਸੇਟਸ ਛੁਡਾਉਣ ਲਈ ਸਮਾਂ ਉਪਲਬਧ ਹੈ।

ਕਰਜ਼ਦਾਰਾਂ(ਾਂ)/ਗਰੰਟਰ(ਾਂ) ਦਾ ਨਾਮ	ਅਚੱਲ ਜਾਇਦਾਦ ਦਾ ਵੇਰਵਾ	ਡਿਮਾਂਡ ਨੋਟਿਸ ਦੀ ਮਿਤੀ	ਕਬਜ਼ੇ ਦੀ ਮਿਤੀ	ਬਕਾਇਆ ਰਕਮ
ਕਰਜ਼ਦਾਰ : ਮੈਸ. ਗੁਰੂ ਨਾਨਕ ਕੰਸਲਟੈਂਸੀ ਸਰਵਿਸਿਜ਼, 25 ਪ੍ਰੇਮ ਨਗਰ, ਹਰਦੋ ਛੰਨੀ ਰੋਡ, ਗੁਰਦਾਸਪੁਰ, ਤਹਿਸੀਲ ਤੇ ਜ਼ਿਲ੍ਹਾ ਗੁਰਦਾਸਪੁਰ, ਪਿੰਨ-143521, ਰਾਹੀਂ ਇਸ ਦੇ ਹਿੱਸੇਦਾਰਾਂ ਸ੍ਰੀ ਪੂਰਨ ਸਿੰਘ ਪੁੱਤਰ ਦਾਰਾ ਸਿੰਘ, ਸ੍ਰੀਮਤੀ ਤਜਿੰਦਰ ਕੌਰ ਪਤਨੀ ਪੂਰਨ ਸਿੰਘ ਵਾਸੀ ਮਕਾਨ ਨੰ. 153, ਵਾਰਡ ਨੰ. 25, ਪ੍ਰੇਮ ਨਗਰ, ਹਰਦੋ ਛੰਨੀ ਰੋਡ, ਗੁਰਦਾਸਪੁਰ, ਤਹਿਸੀਲ ਤੇ ਜ਼ਿਲ੍ਹਾ ਗੁਰਦਾਸਪੁਰ, ਗਰੰਟਰ : ਸ੍ਰੀ ਪੂਰਨ ਸਿੰਘ ਪੁੱਤਰ ਦਾਰਾ ਸਿੰਘ, ਸ੍ਰੀਮਤੀ ਤਜਿੰਦਰ ਕੌਰ ਪਤਨੀ ਪੂਰਨ ਸਿੰਘ, ਵਾਸੀ ਮਕਾਨ ਨੰ. 153, ਵਾਰਡ ਨੰ. 25, ਪ੍ਰੇਮ ਨਗਰ, ਹਰਦੋ ਛੰਨੀ ਰੋਡ, ਗੁਰਦਾਸਪੁਰ, ਤਹਿਸੀਲ ਤੇ ਜ਼ਿਲ੍ਹਾ ਗੁਰਦਾਸਪੁਰ	ਸਾਰੇ ਜ਼ਰੂਰੀ ਅਤੇ ਅਹਿਮ ਹਿੱਸੇ ਜਾਇਦਾਦ ਜੋ ਕਿ ਰਿਹਾਇਸ਼ੀ ਮਕਾਨ ਉਸਾਰਿਆ ਗਿਆ 'ਤੇ ਕਵਰ ਪਲਾਟ ਮਿਣਤੀ 7 ਮਰਲੇ (ਮੌਜੂਦਾ ਘਰ) ਜੋ ਕਿ ਵਿਚੋਂ ਖਸਰਾ ਨੰ. 31ਆਰ, ਕਿਲਾ ਨੰ. 20/1(4-0), 20/2(4-18), ਜਮਾਂਬੰਦੀ ਸਾਲ 2009-10 ਵਿਚ ਦਰਜ, ਸਥਿਤ ਹੈ ਰੇਵੇਨਿਊ ਅਸਟੇਟ, ਗੁਰਦਾਸਪੁਰ, ਹੱਦਬਸਤ ਨੰ. 337, ਤਹਿਸੀਲ ਤੇ ਜ਼ਿਲ੍ਹਾ ਗੁਰਦਾਸਪੁਰ ਵਿਖੇ ਪੜ੍ਹੀ ਜਾਂਦੀ ਹੈ ਇੰਤਕਾਲ ਨੰ. 153, ਹੱਦਾਂ ਇਸ ਤਰ੍ਹਾਂ : ਉੱਤਰ : ਸੁਖਦੇਵ ਰਾਜ ਦਾ ਮਕਾਨ, ਦੱਖਣ : ਹੋਰ ਮਸੀਹ ਦਾ ਮਕਾਨ, ਪੂਰਬ : ਮੁਲਖ ਰਾਜ ਦਾ ਮਕਾਨ, ਪੱਛਮ : ਗਲੀ 12" ਚੌੜੀ	17.01.2023	24.05.2023	ਰੁ.15,41,838.51 (ਪੰਦਰਾਂ ਲੱਖ ਇਕਤਾਲੀ ਹਜ਼ਾਰ ਅੱਠ ਸੌ ਅਠੱਤੀ ਰੁ. ਇਕਵੰਜਾ ਪੈਸੇ ਸਿਰਫ਼) ਸਮੇਤ ਵਿਆਜ/ਫੀਸ 'ਤੇ ਹੋਰ ਖ਼ਰਚੇ

ਮਿਤੀ : 26-05-2023 ਸਥਾਨ : ਗੁਰਦਾਸਪੁਰ ਅਧਿਕਾਰਤ ਅਫ਼ਸਰ

"ਇੰਡੋ-ਤਿਬਤੀਅਨ ਬਾਰਡਰ ਪੁਲਿਸ ਫੋਰਸ"
(ਗ੍ਰਹਿ ਮਾਮਲੇ ਮੰਤਰਾਲਾ),
ਭਾਰਤ ਸਰਕਾਰ

ਆਈਟੀਬੀਪੀ ਵਿਚ ਹੈੱਡ ਕਾਂਸਟੇਬਲ (ਮੋਟਰ ਮਕੈਨਿਕ) ਅਤੇ ਕਾਂਸਟੇਬਲ (ਮੋਟਰ ਮਕੈਨਿਕ) ਦੀਆਂ ਅਸਾਮੀਆਂ ਦੀ ਭਰਤੀ

ਸੋਧ

ਆਈਟੀਬੀ ਪੁਲਿਸ ਵਿਚ ਹੈੱਡ ਕਾਂਸਟੇਬਲ (ਮੋਟਰ ਮਕੈਨਿਕ) ਅਤੇ ਕਾਂਸਟੇਬਲ (ਮੋਟਰ ਮਕੈਨਿਕ) ਦੀਆਂ ਅਸਾਮੀਆਂ ਦੀ ਭਰਤੀ ਲਈ ਰੋਜ਼ਗਾਰ ਸਮਾਚਾਰ 29 ਅਕਤੂਬਰ 2022 ਤੋਂ 4 ਨਵੰਬਰ, 2022 ਵਿਚ ਪ੍ਰਕਾਸ਼ਤ ਇਸ਼ਤਿਹਾਰ ਵਿਚ ਪ੍ਰਸ਼ਾਸਨਿਕ ਕਾਰਨਾਂ ਕਰਕੇ ਹੇਠ ਲਿਖੀਆਂ ਅਸਾਮੀਆਂ ਵਿਚ ਵਾਧੇ ਕਾਰਨ ਅੰਸ਼ਕ ਤੌਰ 'ਤੇ ਸੋਧ ਕੀਤੀ ਗਈ ਹੈ।

ਅਸਾਮੀ ਦਾ ਨਾਮ	ਦੀ ਥਾਂ						ਇਸ ਤਰ੍ਹਾਂ ਪੜ੍ਹਿਆ ਜਾਵੇ					
	ਯੂ ਆਰ	ਐਸ ਸੀ	ਐਸ ਟੀ	ਓਬੀ ਸੀ	ਈ ਡਬਲਿਊ ਐਸ	ਕੁੱਲ	ਯੂ ਆਰ	ਐਸ ਸੀ	ਐਸ ਟੀ	ਓਬੀ ਸੀ	ਈ ਡਬਲਿਊ ਐਸ	ਕੁੱਲ
ਹੈੱਡ ਕਾਂਸਟੇਬਲ (ਮੋਟਰ ਮਕੈਨਿਕ)	26	8	4	14	6	58	29	9	5	16	7	66
ਕਾਂਸਟੇਬਲ (ਮੋਟਰ ਮਕੈਨਿਕ)	54	18	10	33	13	128	65	22	12	41	16	156

2 ਇਸ ਇਸ਼ਤਿਹਾਰ ਦਾ ਹੋਰ ਸਾਰਾ ਵਿਸ਼ਾ ਉਹੀ ਰਹੇਗਾ।

cbc-19143/11/0015/2324

ਡੀਆਈਜੀ (ਭਰਤੀ)

ਪੰਜਾਬ ਰਾਜ ਟਰਾਂਸਮਿਸ਼ਨ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਟਿਡ

pstcl

ਰਜਿ. ਦਫ਼ਤਰ : ਪੀ.ਐਸ.ਈ.ਬੀ., ਹੈੱਡ ਆਫਿਸ, ਦੀ ਮਾਲ, ਪਟਿਆਲਾ -147001
ਕਾਰਪੋਰੇਟ ਆਈ ਡੀ ਨੰ: U40109PB2010SGC033814
ਦਫ਼ਤਰ : ਵਧੀਕ ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ 400 ਕੇ ਵੀ ਸਬ ਸਟੇਸ਼ਨ ਪੰਜ ਬੰਡਲ ਨਕੋਦਰ
ਫੋਨ ਨੰ. : 9646102978, ਸ/ਸ 9646101928 ਈ ਮੇਲ : sreen-pm-nakodar@pstcl.org

ਪਬਲਿਕ ਨੋਟਿਸ

ਆਮ ਜਨਤਾ ਨੂੰ ਇਸ ਨੋਟਿਸ ਰਾਹੀਂ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਹੇਠ ਲਿਖੀਆਂ ਓਵਰਹੈੱਡ ਹਾਈ ਵੋਲਟੇਜ ਟਰਾਂਸਮਿਸ਼ਨ ਲਾਈਨਾਂ ਦੀ ਸਾਰ ਸੰਭਾਲ ਦਾ ਕੰਮ, ਜੋ ਲਾਈਨਾਂ ਨਾਲ ਦਰਸਾਏ ਪਿੰਡਾਂ/ਸ਼ਹਿਰਾਂ ਨੇੜੇ/ ਵਿੱਚੋਂ ਲੰਘਦੀਆਂ ਹਨ, ਏ.ਈ.ਈ. ਟੀ ਐਂਡ ਸ/ਡ 400 ਕੇ ਵੀ ਪੰ.ਰਾ.ਟ.ਕਾ.ਲਿਮ. ਨਕੋਦਰ (ਅੰਡਰ -ਵਧੀਕ ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ,400 ਕੇ ਵੀ ਪੰ.ਰਾ.ਟ.ਕਾ.ਲਿਮ. ਨਕੋਦਰ) ਦੇ ਅਧੀਨ ਹੈ :-

1. 132 ਕੇ.ਵੀ ਫਗਵਾੜਾ-ਗੁਰਾਇਆ ਸਰਕਟ ਨੰ 1 ਅਤੇ 2 :- [illegible], ਆਦਿ।
2. 132 ਕੇ.ਵੀ ਗੁਰਾਇਆ-ਫਿਲੌਰ :- [illegible], ਆਦਿ।
3. 132 ਕੇ.ਵੀ ਫਿਲੌਰ-[illegible] :- ਫਿਲੌਰ ਅਤੇ ਫਿਲੌਰ ਪੁਲਿਸ ਅਕੈਡਮੀ, [illegible] ਸੈਕਟਰ 32 ਏ, ਸੈਕਟਰ 38, [illegible], ਆਦਿ।
4. 132 ਕੇ.ਵੀ. ਗੁਰਾਇਆ-[illegible] :- [illegible], ਆਦਿ।
5. 132 ਕੇ.ਵੀ. ਗੁਰਾਇਆ-ਨੂਰਮਹਿਲ :- [illegible], ਨੂਰਮਹਿਲ ਆਦਿ।
6. 132 ਕੇ.ਵੀ. ਨੂਰਮਹਿਲ-ਨਕੋਦਰ :- [illegible], ਨਕੋਦਰ, ਆਦਿ।
7. 132 ਕੇ.ਵੀ ਨਕੋਦਰ-ਕੋਟਲਾ ਜੰਗਾ ਅਤੇ 132 ਕੇ.ਵੀ. ਕੋਟਲਾ ਜੰਗਾ-[illegible] :- [illegible], ਆਦਿ।
8. 220 ਕੇ.ਵੀ ਨਕੋਦਰ-ਨੂਰਮਹਿਲ ਸਰਕਟ ਨੰ 1 ਅਤੇ 2 :- [illegible], ਨੂਰਮਹਿਲ, ਆਦਿ।
9. 220 ਕੇ.ਵੀ ਨਕੋਦਰ-ਕਰਤਾਰਪੁਰ ਸਰਕਟ ਨੰ 1 ਅਤੇ 2 :- [illegible], ਕਰਤਾਰਪੁਰ, ਆਦਿ।
10. 220 ਕੇ.ਵੀ ਕੋਟਲਾ ਜੰਗਾ-ਕਰਤਾਰਪੁਰ ਸਰਕਟ ਨੰ 1 ਅਤੇ 2 :- [illegible], ਕਰਤਾਰਪੁਰ ਆਦਿ।
11. 220 ਕੇ.ਵੀ ਕਰਤਾਰਪੁਰ-PGCIL ਸਰਕਟ ਨੰ 1 ਅਤੇ 2 :- ਕਰਤਾਰਪੁਰ, [illegible], ਆਦਿ।
12. 220 ਕੇ.ਵੀ ਕੋਟਲਾ ਜੰਗਾ-[illegible] ਸਰਕਟ ਨੰ 1 ਅਤੇ 2 :- [illegible], ਆਦਿ।
13. 220 ਕੇ.ਵੀ ਨਕੋਦਰ-ਹੁਸ਼ਿਆਰਪੁਰ,220 ਕੇ.ਵੀ. ਹੁਸ਼ਿਆਰਪੁਰ- [illegible] ਅਤੇ 220 ਕੇ.ਵੀ ਨਕੋਦਰ-[illegible] :- [illegible], ਆਦਿ।
14. 400 ਕੇ.ਵੀ ਨਕੋਦਰ-[illegible] ਅਤੇ 400 ਕੇ.ਵੀ ਨਕੋਦਰ-[illegible] :- [illegible], ਆਦਿ।
15. 400 ਕੇ.ਵੀ ਨਕੋਦਰ-[illegible] ਸਰਕਟ ਨੰ 1 ਅਤੇ 2 :- [illegible], ਆਦਿ।
16. 400 ਕੇ.ਵੀ ਨਕੋਦਰ-[illegible] ਸਰਕਟ ਨੰ 1 ਅਤੇ 2 :- [illegible], ਆਦਿ।

ਸਾਰੇ ਰਿਹਾਇਸ਼ੀ/ ਗੈਰ ਰਿਹਾਇਸ਼ੀ ਖੇਤਰਾਂ ਤੇ ਮਾਲਕਾਂ, ਪਿੰਡਾਂ, ਸ਼ਹਿਰਾਂ ਅਤੇ [illegible] ਦਰਸਾਈਆਂ 400/220/132 ਕੇ.ਵੀ ਲਾਈਨਾਂ ਦੇ [illegible] 7.0/5.4/4.6 ਮੀਟਰ (23/18/15 ਫੁੱਟ) [illegible] 10 ਮੀਟਰ (32.8 ਫੁੱਟ) [illegible] ਭਾਰਤੀ ਬਿਜਲੀ ਨਿਯਮ 1910 ਦੀ ਧਾਰਾ 18 ਅਤੇ ਉਪ ਧਾਰਾ 3 ਅਤੇ ਭਾਰਤੀ ਬਿਜਲੀ ਨਿਯਮ 1956 ਦੀ ਧਾਰਾ 77, 80 ਅਤੇ 82,82(ਏ) ਅਤੇ [illegible] ਨਿਯਮ-2010 ਦੀ ਧਾਰਾ 58,61,63,64 ਅਤੇ 65 ਦੀ ਉਲੰਘਣਾ ਹੈ।

[illegible] 400/220/132 ਕੇ.ਵੀ ਲਾਈਨਾਂ ਹੇਠਾਂ/ਨੇੜੇ ਆਉਂਦੇ ਹਨ ਪਰ ਨਾਮ ਦਰਸਾਉਣਾ ਰਹਿ ਗਿਆ ਹੋਵੇ।

ਵਧੀਕ ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ,
400 ਕੇ.ਵੀ. ਸਬ-ਸਟੇਸ਼ਨ,
ਪੰ.ਰਾ.ਟ.ਕਾ.ਲਿ. ਨਕੋਦਰ

24369

"ਇੰਡੋ-ਤਿਬਤੀਅਨ ਬਾਰਡਰ ਪੁਲਿਸ ਫੋਰਸ"
(ਗ੍ਰਹਿ ਮਾਮਲੇ ਮੰਤਰਾਲਾ), ਭਾਰਤ ਸਰਕਾਰ

ਸਿਪਾਹੀ/ਟਰੇਡਸਮੈਨ (ਦਰਜੀ, ਮਾਲੀ, ਮੋਚੀ, ਸਫ਼ਾਈ ਕਰਮਚਾਰੀ, ਧੋਬੀ, ਨਾਈ) ਦੀਆਂ ਅਸਾਮੀਆਂ ਦੀ ਭਰਤੀ

ਸੋਧ

ਆਈਟੀਬੀ ਪੁਲਿਸ ਵਿਚ ਕਾਂਸਟੇਬਲ/ਟਰੇਡਸਮੈਨ (ਦਰਜੀ, ਮਾਲੀ, ਮੋਚੀ, ਸਫਾਈ ਕਰਮਚਾਰੀ, ਧੋਬੀ ਅਤੇ ਨਾਈ) ਦੀਆਂ ਅਸਾਮੀਆਂ ਦੀ ਭਰਤੀ ਲਈ ਰੋਜ਼ਗਾਰ ਸਮਾਚਾਰ 12-18 ਨਵੰਬਰ, 2022 ਵਿਚ ਪ੍ਰਕਾਸ਼ਤ ਭਰਤੀ ਲਈ ਇਸ਼ਤਿਹਾਰ ਵਿਚ ਪ੍ਰਸ਼ਾਸਨਿਕ ਕਾਰਨਾਂ ਕਰਕੇ ਹੇਠ ਲਿਖੀਆਂ ਅਸਾਮੀਆਂ ਵਿਚ ਵਾਧੇ ਕਾਰਨ ਅੰਸ਼ਕ ਤੌਰ 'ਤੇ ਸੋਧ ਕੀਤੀ ਗਈ ਹੈ।

ਅਸਾਮੀ ਦਾ ਨਾਮ	ਦੀ ਥਾਂ								ਇਸ ਤਰ੍ਹਾਂ ਪੜ੍ਹਿਆ ਜਾਵੇ							
	ਕੁੱਲ ਅਸਾਮੀਆਂ	ਲਿੰਗ	ਯੂ ਆਰ	ਐਸ ਸੀ	ਐਸ ਟੀ	ਓ ਬੀਸੀ	ਈ ਡਬਲਿਊ ਐਸ	ਕੁੱਲ	ਕੁੱਲ ਅਸਾਮੀਆਂ	ਲਿੰਗ	ਯੂ ਆਰ	ਐਸ ਸੀ	ਐਸ ਟੀ	ਓ ਬੀਸੀ	ਈ ਡਬਲਿਊ ਐਸ	ਕੁੱਲ
ਸਿਪਾਹੀ (ਦਰਜੀ)	18	ਪੁਰਸ਼	5	3	2	4	2	16	51	ਪੁਰਸ਼	18	7	4	11	5	45
		ਮਹਿਲਾ	1	0	0	1	0	2		ਮਹਿਲਾ	3	1	0	2	0	6
ਸਿਪਾਹੀ (ਮਾਲੀ)	16	ਪੁਰਸ਼	5	3	1	4	1	14	32	ਪੁਰਸ਼	11	5	2	7	3	28
		ਮਹਿਲਾ	1	0	0	1	0	2		ਮਹਿਲਾ	2	0	0	2	0	4
ਸਿਪਾਹੀ (ਮੋਚੀ)	31	ਪੁਰਸ਼	9	4	2	8	3	26	54	ਪੁਰਸ਼	16	7	4	14	5	46
		ਮਹਿਲਾ	2	1	0	1	1	5		ਮਹਿਲਾ	3	2	0	2	1	8
ਸਿਪਾਹੀ (ਸਫਾਈ ਕਰਮਚਾਰੀ)	78	ਪੁਰਸ਼	24	11	6	19	7	67	167	ਪੁਰਸ਼	56	23	11	37	14	141
		ਮਹਿਲਾ	4	2	1	3	1	11		ਮਹਿਲਾ	10	4	2	7	3	26
ਸਿਪਾਹੀ (ਧੋਬੀ)	89	ਪੁਰਸ਼	28	12	6	22	8	76	136	ਪੁਰਸ਼	42	19	9	33	13	116
		ਮਹਿਲਾ	5	2	1	4	1	13		ਮਹਿਲਾ	8	3	1	6	2	20
ਸਿਪਾਹੀ (ਨਾਈ)	55	ਪੁਰਸ਼	18	8	3	14	4	47	102	ਪੁਰਸ਼	32	14	7	25	8	86
		ਮਹਿਲਾ	3	1	1	2	1	8		ਮਹਿਲਾ	6	2	2	4	2	16

2. ਇਸ ਇਸ਼ਤਿਹਾਰ ਦਾ ਹੋਰ ਸਾਰਾ ਵਿਸ਼ਾ ਉਹੀ ਰਹੇਗਾ।

cbc-19143/11/0009/2324

ਡੀਆਈਜੀ (ਭਰਤੀ)

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GOLDEN AGRARIAN PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	**GOLDEN AGRARIAN PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	16/10/2012
3.	Authority under which corporate debtor is incorporated / registered	RoC - Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15312PB2012PTC036748
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Address:** Near Canal, Sadiq Road, Faridkot, Firozpur Punjab, 151203, India
6.	Insolvency commencement date in respect of corporate debtor	**24th May, 2023**
7.	Estimated date of closure of insolvency resolution process	**20th November, 2023** (Being 180 days from the Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Naveen Singal** Reg. No.: IBBI/IPA-001/IP-P01650/2019-2020/12520 **AFA Valid Up to:** 23rd November, 2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	302, Tower 5, Valley View Estate, Gwal Pahari, Faridabad Road, Gurgaon, Haryana – 122003 **Email:** Naveen.singal@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	302, Tower 5, Valley View Estate, Gwal Pahari, Faridabad Road, Gurgaon, Haryana – 122003 **Email:** cirp.goldenagrarian@gmail.com
11.	Last date for submission of claims	**07th June 2023**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable at this point of time
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of the **Golden Agrarian Private Limited** on 24th May, 2023.

NAVEEN SINGAL
IBBI/IPA-001/IP-01650/2019-2020/12520

The creditors of **Golden Agrarian Private Limited**, are hereby called upon to submit their claims with proof on or before 07th June, 2023 [being fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. : Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

NAVEEN SINGAL
INSOLVENCY PROFESSIONAL
IBBI/IPA-001/IP-01650/2019-2020/12520

Naveen Singal
(Interim Resolution Professional)
In the matter of Golden Agrarian Private Limited
Registration No.: IBBI/IPA-001/IP-P01650/2019-2020/12520

Date: 26.05.2023
Place: Gurgaon